

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW
DELHI

Original Application No. 404 of 2025

IN THE MATTER OF:

Ram Kishore Yadav

... Applicant

Versus

Ministry of Environment, Forest & Climate Change & Ors.

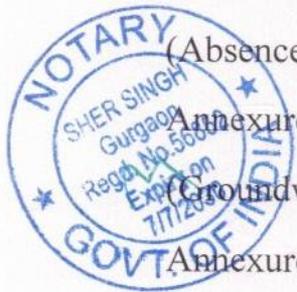
... Respondents

INDEX

Sr. No.	Particulars	Page no.
1.	Rejoinder of the Applicant to the Reply filed by Respondent No. 6 – M/s DLF Limited	3-8
2.	Affidavit along with Verification	9
3.	List of Annexures	

LIST OF ANNEXURES

- Annexure A/1 – Forest Department RTI Reply (DFO, Gurugram) *PAGE NO. 10-15*
(Forest status, applicability of forest laws and statutory disclaimers)
- Annexure A/2 – Wildlife Department RTI Reply – *Page No. 16-20*
(Proximity of Asola Bhatti Wildlife Sanctuary and wildlife sensitivity)
- Annexure A/3 – MoEF&CC RTI Reply – *PAGE NO. 21-26*
(Absence of EC/appraisal/monitoring record for “DLF The Dahlias”)
- Annexure A/4 – CGWA RTI Reply – *27-28*
(Groundwater regulatory jurisdiction and HRWA requirement)
- Annexure A/5 – HRERA (RERA) Records / Disclosures *] PAGE No. 29-91*
(Official project particulars including land area and built-up area)
- Annexure A/6 – Revenue Department RTI Application (Reply Pending) – *92-95*
(Land parcel / khasra disclosure sought)
- Annexure A/7 – Satellite Imagery (2023-2025) – *98-99 A*
(Filed for limited and illustrative purpose only)
- Annexure A/8 – Site Photographs – *100-102*



(Hill cutting, excavation, heavy machinery – limited purpose)

Annexure A/9 – Gurugram–Manesar Master Plan 2031 (NCZ-1000 Extract) — 96-97

Annexure A/10 – Record Comparison Table — 103

(Contradictions between project disclosures and approvals)



Filed by:

Ram Kishore Yadav

Applicant-in-Person

Place: New Delhi

Date: 24.12.2025

ATTESTED

SHER SINGH
ADVOCATE & NOTARY
Distt. Court Gurugram (Haryana)

24 DEC 2025

24 DEC 2025

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW
DELHI

Original Application No. 404 of 2025

IN THE MATTER OF:

Ram Kishore Yadav

... Applicant

Versus

Ministry of Environment, Forest & Climate Change & Ors.

... Respondents

REJOINDER OF THE APPLICANT

(To the Reply filed by Respondent No. 6 – M/s DLF Limited)

MOST RESPECTFULLY SHOWETH:

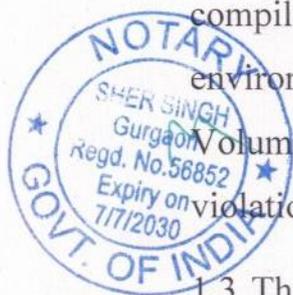
1. General Denial & Scope of Rejoinder

1.1 Save and except what is specifically admitted herein, each and every statement, allegation, submission, inference and contention contained in the Reply filed by Respondent No. 6 is categorically denied as false, misleading, evasive, legally untenable and contrary to record.

1.2 The Reply filed by Respondent No. 6 is a voluminous and repetitive compilation intended to obscure material facts and divert attention from core environmental illegality involved in the project titled "DLF The Dahlias".

Volume cannot substitute legality, and repetition cannot cure statutory violations.

1.3 The present Original Application and this Rejoinder are founded upon official statutory records and regulatory disclosures, including RTI replies issued by Forest, Wildlife, MoEF&CC and CGWA authorities (Annexures A/1 to A/4), statutory project disclosures under HRERA (Annexure A/5),



satellite imagery depicting land disturbance (Annexure A/7) and site photographs evidencing excavation and hill cutting (Annexure A/8).

****PART – I**

Preliminary Submissions

(Reply Paras 1 to 5)**

Reply Para 1

Rejoinder:

Denied. Blanket denials without addressing jurisdictional and statutory violations cannot justify dismissal of the OA.

Reply Para 2

Rejoinder:

Misleading and irrelevant. Corporate reputation or size does not confer immunity from environmental law. The penalty of ₹430 Crore imposed by the Competition Commission of India in the DLF Bellaire matter is a matter of public record and is relevant for assessing the bona fides and regulatory conduct of Respondent No. 6.

Reply Para 3

Rejoinder:

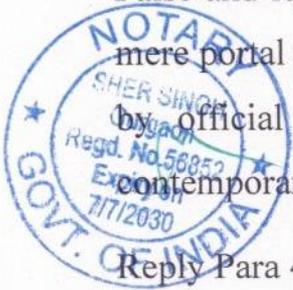
False and legally untenable. Environmental compliance is not established through mere portal uploads or selective annexures. The Applicant's challenge is supported by official RTI replies and statutory records (Annexures A/1 to A/4) and contemporaneous physical evidence from the site (Annexures A/7 and A/8).

Reply Para 4

Rejoinder:

Denied. The defence rests on fragmented environmental clearances, post-facto expansion approvals, project splitting across land parcels and misrepresentation before SEIAA, which is impermissible under the EIA Notification, 2006.

Reply Para 5



Rejoinder:

Selective and incomplete. Mere annexing of ECs or CTEs does not establish legality unless the clearance is project-specific, land-parcel-wise, khasra-wise and issued by the competent authority, which is demonstrably absent.

****PART – II**

Environmental Clearance, Jurisdiction & Project Identity

(Reply Paras 6 to 13)**

2.1 Projects exceeding 1,50,000 sq. m. of built-up area, whether computed individually or cumulatively for an integrated project, fall within the exclusive jurisdiction of the MoEF&CC. HRERA disclosures placed on record (Annexure A/5) disclose a built-up area far exceeding SEIAA jurisdiction.

2.2 SEIAA, Haryana therefore lacked jurisdiction to grant the Environmental Clearance(s) relied upon by Respondent No. 6, rendering the same void ab initio.

2.3 The existence of an EC number cannot cure a jurisdictional defect.

2.4 Compliance under the EIA regime requires a single, consolidated, project-specific Environmental Clearance, land-parcel-wise and configuration-specific. No such clearance exists for the project titled "DLF The Dahlias", as confirmed by MoEF&CC RTI reply (Annexure A/3).

2.5 Consent to Establish (CTE) presupposes a valid Environmental Clearance and cannot validate a clearance which is void for want of jurisdiction.

2.6 Expansion-cum-Modification approvals cannot legitimise a fundamentally invalid original clearance. Jurisdictional defects are incurable in law.

****PART – III**

Forest, Wildlife, NBWL & ESZ Impacts

(Reply Paras 14 to 21)**

3.1 Forest, wildlife and environmental clearances operate in distinct statutory fields and cannot be substituted for one another.

3.2 Official RTI replies issued by the Forest Department (Annexure A/1) and Wildlife Department (Annexure A/2) disclose ecological sensitivity within the project's influence zone, including proximity to the Asola-Bhatti region, which was not meaningfully appraised at the time of grant of EC.

3.3 The Forest NOC dated 18.03.2024 is post-facto in nature and cannot cure foundational defects in environmental appraisal.

****PART – IV**

Water, Groundwater, Drainage & Flooding

(Reply Paras 22 to 27)**

4.1 Respondent No. 6 has failed to establish lawful and sustainable water sourcing for the present project configuration.

4.2 The CGWA RTI reply (Annexure A/4) clarifies the applicable groundwater regulatory regime in Haryana and the requirement of appropriate permissions, which have not been demonstrated.

4.3 Drainage, storm-water flow and cumulative flooding impacts were not assessed, despite the site's terrain and surrounding natural conservation zones, as evident from satellite imagery (Annexure A/7).

****PART – V**

Construction-Stage Violations & Deep Excavation

(Reply Paras 28 to 33)**

5.1 Assertions of compliance during construction are unsupported by independent verification.

5.2 Site photographs placed on record (Annexure A/8) depict deep excavation, hill cutting and deployment of heavy machinery, raising serious safety and environmental concerns which were neither transparently disclosed nor independently assessed.

****PART – VI**

Pattern of Non-Disclosure & Bona Fides

(Reply Paras 34 to 39)**

6.1 The record reflects a consistent pattern of selective disclosure and fragmented approvals, undermining the bona fides of Respondent No. 6.

6.2 Comparative analysis of project disclosures vis-à-vis ECs and CTEs relied upon by Respondent No. 6 (Annexure A/10) reveals contradictions in land area, built-up area and project configuration, amounting to suppression of material facts.

6.3 Suppression of material facts vitiates environmental clearance and regulatory approvals.

**PART – VII

Cumulative Impact, Precautionary Principle & Burden of Proof

(Reply Paras 40 to 43)**

7.1 No meaningful cumulative environmental impact assessment was carried out considering land use, forest proximity, groundwater stress and construction intensity.

7.2 The precautionary principle, which forms the cornerstone of environmental jurisprudence, was ignored.

7.3 The burden of proof lies squarely upon the project proponent to establish environmental compliance, which remains undischarged.

**PART – VIII

Need for Independent Scrutiny & Reliefs

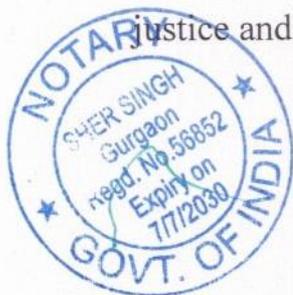
(Reply Paras 44 to 49)**

8.1 In the facts and circumstances of the case, independent verification and regulatory supervision are necessary to prevent irreversible environmental harm.

PRAYER

In view of the facts and circumstances stated above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a) Hold that the Environmental Clearance(s) relied upon by Respondent No. 6 suffer from jurisdictional infirmities and procedural defects and are unsustainable in law;
- b) Direct Respondent No. 6 to place on record a single consolidated, project-specific Environmental Clearance;
- c) Direct independent inspection and verification by competent authorities;
- d) Restrain further construction or expansion pending such verification;
- e) Pass appropriate remedial and preventive directions; and
- f) Pass such other order(s) as this Hon'ble Tribunal may deem fit in the interest of justice and environment.



Filed by:
Ram Kishore Yadav
Applicant-in-Person

VERIFICATION

I, Ram Kishore Yadav, Applicant-in-Person, do hereby verify that the contents of the present Rejoinder are true and correct to my knowledge and belief based on official records and information. No material fact has been concealed.

Verified at New Delhi on this 24th day of December, 2025.

Deponent

ATTESTED

SHER SINGH
ADVOCATE & NOTARY
Distt. Court Gurugram (Haryana)

24 DEC 2025

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW
DELHI

Original Application No. 404 of 2025

IN THE MATTER OF:

Ram Kishore Yadav

... Applicant

Versus

Ministry of Environment, Forest & Climate Change & Ors.

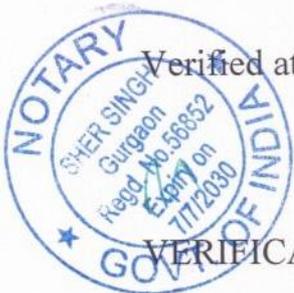
... Respondents

REJOINDER OF THE APPLICANT

AFFIDAVIT

I, Ram Kishore Yadav, S/o Late Shri Surat Singh, aged about 53 years, resident of SR-29, FF, DLF City Phase-3, Nathupur, Tehsil Wazirabad, District Gurugram (Haryana) – 122002, do hereby solemnly affirm that the contents of the accompanying Rejoinder are true and correct to my knowledge and belief.

Verified at New Delhi on this 24th day of December, 2025.



VERIFICATION

I, Ram Kishore Yadav, Applicant-in-Person, do hereby verify that the contents of the present Rejoinder are true and correct to my knowledge and belief based on official records and information. No material fact has been concealed.

Verified at New Delhi on this 24th day of December, 2025.

Deponent

Deponent

ATTESTED

SHER SINGH
ADVOCATE & NOTARY
Distt. Court Gurugram (Haryana)

24 DEC 2025



प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र
Clarification letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) अथवा वन अथवा प्रतिबंधित भूमि से संबंध में निराक्षेप प्रमाण पत्र।
NOC in respect of Haryana Land and Preservation Act, 1900 (Punjab Act, II of 1900) or Forest or Restricted lands.

नाम Name	सुनील अग्रवाल Sunil Agarwal
संगठन का नाम Organisation Name	Dlf Limited
वर्तमान पता Current Address	Gateway Tower, Dlf Cyber City Phase 3, Gurugram 122002
भूमि स्थान Land Location	WAZIRABAD, Gurgaon, Wazirabad
भूमि मापन Land Measurements	2 (Acre)
आयत नम्बर / मुरबा नम्बर Rectangle No./ Murba No.	Rectangle No Not Applicable, Applicable Khasra Nos : 2003/2/1 Full (0.775), 2005/1/1 Min (0.156), 2005/1/2 Min (0.469), 2003/1 Min (0.063), 2007/2 Min (0.180), 2305/1 Min (0.206), 2305/2 Full (0.152);

Attested

Dy. Conservator of Forests,
Gurugram

Sumit
16/10/23



Reference No. (SRN):- G3B-8MJ-W1CB

जारी करने की तिथि / Date of Issuance: 01-08-2025

जारी करने का स्थान / Place of Issuance: Gurgaon

जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer

This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/clarification/G3B8MJW1CB>



प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र
Clarification letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) अथवा वन अथवा प्रतिबंधित भूमि से संबंध में निराक्षेप प्रमाण पत्र।
NOC in respect of Haryana Land and Preservation Act, 1900 (Punjab Act, II of 1900) or Forest or Restricted lands.

किला नम्बर Killa Number	Killa No Not Applicable, Applicable Khasra Nos : 2003/2/1 Full (0.775), 2005/1/1 Min (0.156), 2005/1/2 Min(0.469), 2003/1 Min (0.063), 2007/2 Min (0.180), 2305/1 Min (0.206), 2305/2 Full (0.152)
प्रयोजन Purpose	Building Construction



जारी करने की तिथि / Date of Issuance: 01-08-2025
जारी करने का स्थान / Place of Issuance: Gurgaon
जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer

This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/clarification/G3B8MJW1CB>



प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र
Clarification letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) अथवा वन अथवा प्रतिबंधित भूमि से संबंध में निराक्षेप प्रमाण पत्र।
NOC in respect of Haryana Land and Preservation Act, 1900 (Punjab Act, II of 1900) or Forest or Restricted lands.
Applicant Sunil Agarwal located at village /city WAZIRABAD district Gurgaon
made a proposal to use this land for Building Construction. It is made clear that:

- a) As per records available above said land is not part of notified Reserved Forest, Protected Forest under Indian Forest Act, 1927 or any area closed under section 4 of Punjab Land Preservation Act, 1900.
- b) It is clarified that by the Notification No. S.O.8/PA.2/1900/S.4/2013 dated 4th January, 2013, all Revenue Estate of Gurgaon is notified u/s 4 of PLPA 1900 and S.O.81/PA.2/1900/S.3/2012 u/s 3 of PLPA 1900. The area is however not recorded as forest in the Government record but felling of any tree is strictly prohibited without the permission of Divisional Forest Officer, Gurgaon.
- c) If approach is required from Protected Forest by the user agency, the clearance/ regularization under Forest Conservation Act 1980 will be required. Without prior clearance from Forest Department, the use of Forest land for approach road is strictly prohibited. M/s Dlf Limited whose land is located at village/city, WAZIRABAD District Gurgaon must obtain clearance as applicable under Forest Conservation Act 1980.
- d) As per the records available with the Forest Department, Gurgaon the area does not fall in areas where plantations were raised by the Forest Department under Aravalli project.
- e) All other statutory clearances mandated under the Environment Protection Act, 1986, as per the notification of Ministry of Environment and Forests, Government of India, dated 07-05-1992 or any other Act/ order shall be obtained as applicable by the project proponents from the concerned authorities.
- f) The project proponent will not violate any Judicial Order/ direction issued by the Hon'ble Supreme Court/ High Courts.
- g) It is clarified that the Hon'ble Supreme Court has issued various judgments dated 07.05.2002, 29.10.2002, 16.12.2002, 18.03.2004, 14.05.2008 etc. pertaining to Aravalli region in Haryana, which should be complied with.
- h) It shall be the responsibility of user agency/ applicant to get necessary clearances/ permissions under various Acts and Rules applicable if any, from the respective authorities/ Department.
- i) This certificate is not applicable in case of Environment Department notification dated 10.03.2016 for Screening Plant, and notification dated 11.05.2016 for Stone Crusher. Investor/Applicant has to take clearance from Environment Department in case of Screening Plant and Stone Crusher.

It is subject to the following conditions:

1. Clarification Is Hereby Issued Subject To The Conditions Mentioned Above And If There Is A Need For Cutting Trees, It Will Be Mandatory To Obtain Separate Permission. The Proposed Site Is Less 5 Km. From Boundary Of Delhi Hence, The Permission Must Be Obtained From Competent Authority.



Date: 01-08-2025

Place: Gurgaon

Raj Kumar

(Divisional Forest Officer)

This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/clarification/G3B8MJW1CB>



प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र
Clarification letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) अथवा वन अथवा प्रतिबंधित भूमि से संबंध में निराक्षेप प्रमाण पत्र।
NOC in respect of Haryana Land and Preservation Act, 1900 (Punjab Act, II of 1900) or Forest or Restricted lands.

नाम Name	सुनील अगरवाल Sunil Agarwal
संगठन का नाम Organisation Name	Dlf Limited
वर्तमान पता Current Address	1st Floor, Gateway Tower, Cyber City
भूमि स्थान Land Location	WAZIRABAD, Gurgaon, Wazirabad
भूमि मापन Land Measurements	43.970 (Acre)
आयत नम्बर / मुरबा नम्बर Rectangle No./ Murba No.	Khasra Nos : 1998 Min (0.313), 2000 Min (0.188), 2001 Min (2), 2002 Full (0.156), 2008 Min (0.125), 2010 Min (0.469), 2011 Full (0.406), 2012 Full (1.031), 2013 Full (0.531), 2014 Full (0.656), 2015 Full (0.969), 2016 Full (1.219), 2018 Min (0.938), 2020 Full (0.531), 2021 Full (0.625), 2023 Min (0.688), 2024 Full (1), 2025 Full (1.250), 2029 Full (0.969), 2030 Full (0.781), 2126 Full (1.781), 2326 Min (0.125), 2005/1/2 Min (0.719), 2022/1/1 Full (1.531), 2022/1/2 Full (1.063), 2003/1 Min (3.281), 2005/2 Full (0.375), 2006/1 Full (1.063), 2006/2 Min (0.016), 2007/1min (0.531), 2007/2 Min (1.719), 2017/1full (0.680), 2017/2 Full (0.039), 2019/1 Full (0.734), 2019/2 Full (0.453), 2022/2 Min (0.688), 2026/1 Full (0.469), 2026/2 Full (0.953), 2026/3 Full (0.469), 2027/1 Full (0.125), 2027/2 Full (0.125), 2028/1 Full (1.656), 2028/2 Min (1.875), 2031/2 Min (0.313), 2032/2 Min (0.039), 2032/3 Full (0.338), 2032/4 Full (0.125), 2033/2 Min (0.219), 2033/3 Full (0.188), 2034/1 Full (0.813), 2034/2 Full (0.781), 2035/1 Min (0.563), 2035/2 Min (0.094), 2035/3 Full (0.547), 2037/4 Min (0.188), 2056/1 Min (0.469), 2056/2 Min (1.547), 2057/3 Min (1.250), 2125/3 Min (1.188). Total Area : 43.970 Acers ;

Attested

Dy. Conservator of Forests,
Gurugram

Sunil
16/11/2024



Reference No. (SRN):- GG6-QB9-CUM0

जारी करने की तिथि / Date of Issuance: 30-07-2025

जारी करने का स्थान / Place of Issuance: Gurgaon

जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer

This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/clarification/GG6QB9CUM0>



प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र
Clarification letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) अथवा वन अथवा प्रतिबंधित भूमि से संबंध में निराक्षेप प्रमाण पत्र।
NOC in respect of Haryana Land and Preservation Act, 1900 (Punjab Act, II of 1900) or Forest or Restricted lands.

किला नम्बर Killa Number	Kila No Not Applicable, Applicable Khasra Nos Are : 1998 Min (0.313), 2000 Min (0.188), 2001 Min (2), 2002 Full (0.156), 2008 Min (0.125), 2010 Min (0.469), 2011 Full (0.406), 2012 Full (1.031), 2013 Full (0.531), 2014 Full (0.656), 2015 Full (0.969), 2016 Full (1.219), 2018 Min (0.938), 2020 Full (0.531), 2021 Full (0.625), 2023 Min (0.688), 2024 Full (1), 2025 Full (1.250), 2029 Full (0.969), 2030 Full (0.781), 2126 Full (1.781), 2326 Min (0.125), 2005/1/2 Min (0.719), 2022/1/1 Full (1.531), 2022/1/2 Full (1.063), 2003/1 Min (3.281), 2005/2 Full (0.375), 2006/1 Full (1.063), 2006/2 Min (0.016), 2007/1min (0.531), 2007/2 Min (1.719), 2017/1full (0.680), 2017/2 Full (0.039), 2019/1 Full (0.734), 2019/2 Full (0.453), 2022/2 Min (0.688), 2026/1 Full (0.469), 2026/2 Full (0.953), 2026/3 Full (0.469), 2027/1 Full (0.125), 2027/2 Full (0.125), 2028/1 Full (1.656), 2028/2 Min (1.875), 2031/2 Min (0.313), 2032/2 Min (0.039), 2032/3 Full (0.338), 2032/4 Full (0.125), 2033/2 Min (0.219), 2033/3 Full (0.188), 2034/1 Full (0.813), 2034/2 Full (0.781), 2035/1 Min (0.563), 2035/2 Min (0.094), 2035/3 Full (0.547), 2037/4 Min (0.188), 2056/1 Min (0.469), 2056/2 Min (1.547), 2057/3 Min (1.250), 2125/3 Min (1.188). Total Area : 43.970 Acers
प्रयोजन Purpose	Building Construction



जारी करने की तिथि / Date of Issuance: 30-07-2025
जारी करने का स्थान / Place of Issuance: Gurgaon
जारी करने वाला प्राधिकरण / Issuing Authority: Divisional Forest Officer

This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/clarification/GG6QB9CUM0>



प्रभागीय वन अधिकारी द्वारा स्पष्टीकरण पत्र
Clarification letter by
Concerned Divisional Forest Officer
हरियाणा सरकार / Government of Haryana



हरियाणा भू-परिक्षण अधिनियम, 1900 (1900 का पंजाब का अधिनियम II) अथवा वन अथवा प्रतिबंधित भूमि से संबंध में निराक्षेप प्रमाण पत्र।
NOC in respect of Haryana Land and Preservation Act, 1900 (Punjab Act, II of 1900) or Forest or Restricted lands.
Applicant Sunil Agarwal located at village /city WAZIRABAD district Gurgaon
made a proposal to use this land for Building Construction. It is made clear that:

- a) As per records available above said land is not part of notified Reserved Forest, Protected Forest under Indian Forest Act, 1927 or any area closed under section 4 of Punjab Land Preservation Act, 1900.
- b) It is clarified that by the Notification No. S.O.8/PA 2/1900/S. 4/2013 dated 4th January, 2013, all Revenue Estate of Gurgaon is notified u/s 4 of PLPA 1900 and S.O.81/PA.2/1900/S.3/2012 u/s 3 of PLPA 1900. The area is however not recorded as forest in the Government record but felling of any tree is strictly prohibited without the permission of Divisional Forest Officer, Gurgaon.
- c) If approach is required from Protected Forest by the user agency, the clearance/ regularization under Forest Conservation Act 1980 will be required. Without prior clearance from Forest Department, the use of Forest land for approach road is strictly prohibited. M/s Dlf Limited whose land is located at village/city, WAZIRABAD District Gurgaon must obtain clearance as applicable under Forest Conservation Act 1980.
- d) As per the records available with the Forest Department, Gurgaon the area does not fall in areas where plantations were raised by the Forest Department under Aravalli project.
- e) All other statutory clearances mandated under the Environment Protection Act, 1986, as per the notification of Ministry of Environment and Forests, Government of India, dated 07-05-1992 or any other Act/ order shall be obtained as applicable by the project proponents from the concerned authorities.
- f) The project proponent will not violate any Judicial Order/ direction issued by the Hon'ble Supreme Court/ High Courts.
- g) It is clarified that the Hon'ble Supreme Court has issued various judgments dated 07.05.2002, 29.10.2002, 16.12.2002, 18.03.2004, 14.05.2008 etc. pertaining to Aravalli region in Haryana, which should be complied with.
- h) It shall be the responsibility of user agency/ applicant to get necessary clearances/ permissions under various Acts and Rules applicable if any, from the respective authorities/ Department.
- i) This certificate is not applicable in case of Environment Department notification dated 10.03.2016 for Screening Plant, and notification dated 11.05.2016 for Stone Crusher. Investor/Applicant has to take clearance from Environment Department in case of Screening Plant and Stone Crusher.

It is subject to the following conditions:

1. Clarification Is Hereby Issued Subject To The Conditions Mentioned Above. Distance Of The Proposal Is Less 5 Km. Form Boundary Of Delhi Hence, The Permission Must Be Obtained From Competent Authority.



Date: 30-07-2025

Place: Gurgaon

Raj Kumar
(Divisional Forest Officer)

This is a Digitally Signed Certificate and does not require physical signature. The authenticity of this certificate can be verified from the verification link mentioned below:

<https://164.100.137.243/eservices/mobileapi/verify/clarification/GG6QB9CUM0>

क्रमांक
दिनांक

सेवा में

जीमान मण वणजीव अधिकारी

गुजरात

Subject :- Request for information regarding Wild
Life Movement Leopard Corridor ES2
boundaries and Wildlife Rescue/Release data for
Gurugram region (Particularly DLF Phase 5 hwal
Pahari and adjoining Aravali Areas)

संदर्भ :- आपका पत्र क्रमांक 1308-1309 दिनांक 29/10/23
जीमान जी जनवरी 2018 से अक्टूबर 2023 तक तेंदुआ की डेटा
उपरान्त रिपोर्ट निम्न प्रकार से है।

<u>S.No</u>	<u>दिनांक</u>	<u>जघाते</u>	<u>जीवका नाम</u>	<u>संख्या</u>	<u>स्थिति</u>	<u>विवरण</u>
1	26/06/19	मंडावर (Scheme)	तेंदुआ M	1	मृत (खिली बॉन्ड)	PM बरकर विधि पूर्वक वहां संस्कार किया गया
2	09/08/19	वाटशाथपुर	- - -	1	स्वस्थ	सुरतिह श्राम्नु बरकर सुरतिह स्थान पर डी.डी. किया गया
3	20/10/2019	मानसर	- - -	1	मृत	PM बरकर विधि पूर्वक वहां संस्कार किया गया
4	02/10/2021	सांपकी नगली (Scheme)	- - -	1	मृत	- - -

P.T.O

<u>S.No</u>	<u>दिनांक</u>	<u>कक्षा</u>	<u>जीविका</u>	<u>संख्या</u>	<u>स्थिति</u>	<u>विवरण</u>
5	16/11 2022	खार (हरचन्द्रपुर) Schm	तेन्दुआ F	1	मृत	पौरुषार्थि वराउर विधि पूर्ण दहासंस्कार किया गया।
6	03/01 2024 (H.M.)	नरसिंगपुर	तेन्दुआ M	1	स्वस्थ	हेमामु वराउर सुरक्षित स्थान पर छोड़ा गया।
7	12/01 2025	झमेला (Schm)	- do -	1	स्वस्थ	- do -
8	03/01 2025	मानेसर Sec 8	- do -	1	- do -	- do -


Inspector Wild Life
Distt. Gurugram

RTI Application under Section 6(1) of the RTI Act, 2005

To,
 The Public Information Officer,
 Office of the District Forest Officer (Wildlife & Territorial),
 Forest Department, Gurugram Division,
 Mini Secretariat, Near Rajiv Chowk, Gurugram – 122001, Haryana.

Subject: Request for information regarding wildlife movement, Leopard Corridor, ESZ boundaries and wildlife rescue/release data for Gurugram region (particularly DLF Phase-5, Gwal Pahari, and adjoining Aravalli areas).

Applicant Details:

Name: Shri Ram Kishore

Present Address: B-172, DLF Regal Gardens, DLF Garden City, Sector-90, Gurugram, Haryana – 122505

Permanent Address: 236, Nathupur, Distt Gurugram, Haryana

Mobile No.: 9818476470 / 9205179997

Email (if available): —

Information Requested:

- ✓ 1. Please provide the official map or GIS layout showing the Northern Aravalli Leopard Wildlife Corridor passing through Gurugram and Faridabad districts, along with the identified wildlife movement paths within Gurugram jurisdiction.
- ✓ 2. Provide the distance (in kilometres) between the DLF Dahalias Project site (R-16, DLF Phase-5, Sector 54) and the nearest part of the Leopard Corridor / Eco Sensitive Zone (ESZ) and Gwal Pahari forest area.
3. Please provide the copy of official notifications / circulars / demarcation maps that define or indicate the Eco-Sensitive Zone (ESZ) limits around Gurugram district, especially near the Aravalli and Gwal Pahari region.
- ✓ 4. Provide details of all wild animal sightings, rescue, capture, or relocation incidents reported in Gurugram district from 1 January 2018 to 30 October 2025, mentioning:

LEOPARD | TIGER → RK
 ✓
 Date and location of sighting or capture,
 Type of species (Leopard, Nilgai, Hyena, etc.),
 Whether the animal was rescued or released,

The exact release/reallocation site (forest name or coordinates).

1608
5. Please provide certified copies of any official correspondence between the Forest Department, Wildlife officials, and DLF Limited (or its associated entities) regarding the impact of nearby construction activities on local wildlife habitats or movement zones.

6. Kindly confirm whether any part of the DLF Dahalias Project area (R-16, Sector 54) falls within 10 km of an Eco Sensitive Zone (ESZ), wildlife corridor, or forest boundary as per the department's official data.

Period of Information Sought:

From January 2018 to October 2025.

Declaration:

This information is sought in the larger public and environmental interest, as the ongoing large-scale construction in and around the DLF Phase-5 area may directly affect the natural movement of wildlife species and the ecological balance of the Aravalli landscape. I will collect personally. *R. Kishore*

Enclosures:

1. Copy of applicant's ID proof (Aadhaar).
2. RTI application fee ₹50/- (IPO/in favour of DFO Gurugram).

30/- RS. Thirty only

Date: 30 October 2025

Place: Gurugram

Signature: *R. Kishore*
(Ram Kishore)

B-172, DLF Regal Gardens, Sector-90, Gurugram

Received on 29/10/25

By Speed Post

F. No. 16/4/2022-FC

Government of India

Ministry of Environment, Forest and Climate Change

Forest Conservation Division

Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi - 3

Dated: 06.10.2025

To

Shri Ram Kishore,
B-172, DLF Regal Gardens,
Sector-90, Gurugram-122505
Mobile No. 9205279997**Sub: RTI application submitted under the provisions of the Right to Information Act, 2005 – regarding.**

Sir,

Kindly refer to the RTI application dated 23.09.2025 (assigned online No. MOENF/R/P/25/00455), received in this office on 01.10.2025 seeking information regarding DLF Crest, Crest 2, The Dahlias (Wazirabad Revenue Estate, DLF Phase 5 Sector 54, Gurugram). In this connection, it is to inform that no information is available in the Forest Conservation Division of this Ministry. A copy of RTI application has already been transferred to IA-infra II Division to the furnish the information to the applicant. A copy of RTI is hereby also transferred under section 6(3) of the RTI Act, 2005 to Regional Office, Chandigarh and IA-Infra II Division of this Ministry to furnish information, directly to the applicant, as available with them.

Name and address of the First Appellate Authority is Shri S. Sundar, Assistant Inspector General of Forests, Forest Conservation Division, 4th Floor, Agni Wing, Ministry of Environment, Forest and Climate Change, Jorbagh Road, Aliganj, New Delhi – 3.

Tel No. -01120819310, Email- am207@ifs.nic.in

Encl: As above

Yours faithfully,


(Charan Jeet Singh)
Scientist 'E'/CPIO

Copy to:

1. Regional Office, Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh – 160030 **along with a copy of RTI application** with a request to furnish information to the applicant as available with them.
2. IA-Infra -II Division, MoEF&CC, New Delhi **along with a copy of RTI application** with a request to furnish information to the applicant as available with them.

23/09/25

1610

To,
The Central Public Information Officer (CPIO),
Ministry of Environment, Forest and Climate Change (MoEFCC),
Indira Paryavaran Bhawan, Jor Bagh Road,
New Delhi - 110003.

Subject: Request for Information under RTI Act, 2005 regarding Environmental Clearance, Revised EC, Consent to Establish and Compliance Reports of DLF Projects in Gurugram (Crest, Crest-2, The Dahlias - Sector 54; and DLF Downtown/Mall of India - Sector 25).

Applicant Details:

Name: Ram Kishore
Address: B-172, DLF Regal Gardens, Sector 90, Gurugram, Haryana - 122505
Email: ram43kishore@gmail.com
Phone: 9205279997

RTI Fee: ₹10/- Postal Order enclosed. Additional fees, if any, will be paid as per RTI Act.

Information Requested (Large Public Interest):

A. Regarding DLF Crest, Crest-2, The Dahlias (Wazirabad Revenue Estate, DLF Phase-5, Sector-54, Gurugram)

1. Provide certified copies of all Environmental Clearances (EC) issued for Crest, Crest-2 (Parcel R-5) and The Dahlias (Parcel R-16) in Sector-54, Gurugram. *Also provide that what actions have taken against deepest excavation of more than 140 feet Mining in Aravali zone.*
2. Clarify whether a single EC (17.08.2022, SEIAA/HR/2022/181) is being used repeatedly for both Crest-2 and The Dahlias. If so, on what legal basis is the same EC being applied to two different land parcels.
3. Has any independent EC ever been issued specifically for The Dahlias (R-16) project? If yes, provide certified copy. If not, please explain how the project is allowed to sell/construct without independent EC.
4. Provide copies of all Revised / Amended ECs (if any) for these projects, with file numbers and dates.
5. Provide certified copies of Consent to Establish (CTE) and Consent to Operate (CTO) issued for Crest, Crest-2 and The Dahlias, separately.
6. Provide certified copies of all Six-Monthly Compliance Reports (SCMRs) submitted by DLF for Crest, Crest-2 and The Dahlias from 2018 till date.

E-1609788/2025/16
23/09/25

CAMPA (FC) (Injara-II)
DS (RTI) (D.D.)
2005/1489
23/9/25

22

RTI Cell
Application/Appeal No. MOENF/...
App Dated... 23/09/25 Received on... 01/10/2025
Fee Additional Fee Received vide D.D.P.O. No. 60F2/RS/63862/10/-
Dated... 23/09/25
Name of CPIO AA... Sh. Charan Jeet Singh
Su'F' (FC) (CAMPA) (Injara-II)

7. Whether MoEFCC/SEIAA has received any complaints/representations regarding misuse of Crest-2 EC for The Dahlias project. Provide copies of such representations and action taken reports.

8. Whether the location of these projects (Sec-54, Wazirabad) falls within Aravalli sensitive zone / eco-fragile foothills / Asola-Faridabad-Gurugram wildlife corridor as per MoEFCC's own notifications. Provide relevant maps and clearance conditions.

B. Regarding DLF Downtown (≈32.86 acres, formerly Mall of India, NH-48, Mousary Avenue, Nathupur Revenue Estate, DLF Phase-3, Sector-25, Gurugram)

1. Provide certified copies of EC(s) and CTE(s) granted for the "Mall of India" project at Mousary Avenue, Sector-25.

2. Clarify whether the same EC/CTE (originally issued for Mall of India) has been transferred, modified or reused for DLF Downtown Corporate Project (32.86 acres). If yes, provide certified copies of all modification/amendment orders.

3. Provide certified copies of all SCMRs (Half-Yearly Compliance Reports) submitted for Mall of India / Downtown project from 2010 till date.

4. Whether MoEFCC/SEIAA examined the fact that in this land parcel a traditional flood-control dam was built decades ago by Nathupur villagers with the help of Irrigation Department to control floods, recharge groundwater and prevent Aravalli run-off. Was this structure destroyed/encroached for Mall of India/Downtown? Provide copies of any related environmental appraisal/clearance conditions.

5. Whether compensatory afforestation done by DLF 100 km away in Mahendergarh was accepted in lieu of trees felled at Nathupur, Sector-25 (Downtown project site). If yes, provide certified copies of such approval and inspection reports.

6. Whether this Nathupur site (Downtown formerly known as Mall of India) is situated Aravali foothills water slopes, Storm water drainage zone, बरसाती नाला/ Dam, BUNDH/ eco-sensitive buffer zone, DARK ZONE declared by CGWA and whether MoEFCC had obtained NOC from Forest Department, CGWA, Mining Department before permitting construction and deep excavation of more than 6 basements. Provide certified copy of such NOC and clearance. *What actions have been taken for a Deep Excavation of more than 140 Ft. in this project.*

7. Provide copies of any violation notices / show-cause notices issued to DLF for Mall of India/Downtown project regarding:

destruction of traditional flood-control structure,

illegal diversion of EC,

tree-felling without Gram Sabha, Local Residents/ Villagers/ Farmers/ RWA's consent.

C. General Questions (Applicable to All Above Projects)

1. Please provide certified copies of all Khasra-wise maps / super-imposed land schedules submitted by DLF in EC and CTE applications for Dlf Park Palace, Dlf Crest, Crest-2, and DLF Dahlias in DLF PHASE-5, SECTOR 54 and DLF Downtown Project formerly known as Mall of India, DLF City Phase-3 Sector-24
2. Whether DLF has been allowed to construct and sell units in Dahlias immediately after RERA registration without an independent EC, while Crest-2 had negligible sales despite EC. Please provide MoEFCC's official position.
3. Provide copies of all internal notes / file notings / minutes of SEIAA or MoEFCC relating to these three projects where issues of EC overlap, Aravalli buffer zone, flood control structures and compensatory afforestation were discussed.

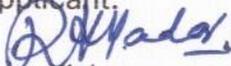
Grounds:

This information is sought in large public interest. These mega-projects (Crest/Crest-2/Dahlias in Sector-54 and DLF Downtown/Mall of India in Sector-25 dlf phase 3) lie in or near Aravalli eco-sensitive foothill slopes, Bio diversity Park and wildlife corridors. Villagers' flood-control structures and forests were impacted, yet large construction is going on allegedly without independent EC/CTE. Thousands of citizens, ecology, and groundwater are affected. Transparency is essential.

Declaration:

I am a citizen of India and seeking this information under the RTI Act, 2005.

Applicant:

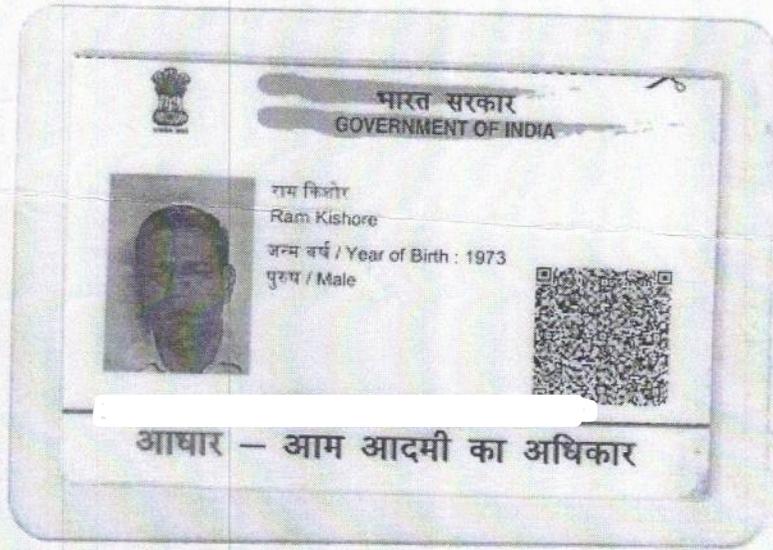


Ram Kishore

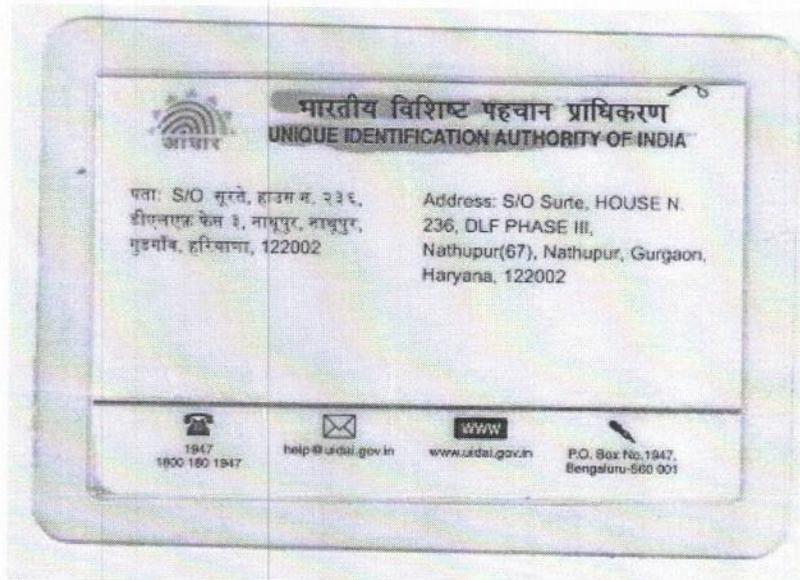
B-172, DLF Regal Gardens, Sector-90, Gurugram – 122505

Mobile: 9205279997 | Email: ram43kishore@gmail.com

Enclosed! 1PO having No GRF 283882



Handwritten signature



F. No. IA3-20/18/2023-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Parayavaran Bhawan
 Jor Bagh, New Delhi
 Dated: 09.10.2025

To,

Sh. Ram Kishore.
 B-172, DLF Regal Gardens, Sector-90,
 Gurugram, Haryana , Pin:122 505

Subject: Request for Information under RTI Act 2005 – reg.
Ref.:MOENF/R/P/25/00456 and MOENF/R/P/25/00455/1 dated 01.10.2025

Sir,

Kindly refer to your RTI application dated 01.10.2025, wherein you have sought related to copies of the Environmental Clearance of M/s DLF Crest and M/s DLF Downtown projects at Gurugram, Haryana.

3. It is informed that no information is available in the IA.III – Infra-2 section of this Ministry. Further, it is noted that the above-mentioned Environmental Clearances (ECs) were issued by SEIAA, Haryana vide letter no. SEAC/HR/2024/067 (SIA/HR/INFRA2/468689/2024) dated 14.09.2024 and proposal no. SIA/HR/INFRA2/418061/2023 dated 08.12.2018. Also, the Consent to establish & Consent to operate of the above mentioned project issued by the State Pollution Control Board, Haryana. Therefore, the proposed project-related documents are not available with the CPIO.

4. Further, as per the Department of Personnel and Training OM dated 12.06.2008, para no. 3(iv), if a person makes an application to a public authority for some information which is under the jurisdiction of a public authority of any State Government or Union Territory Administration, the CPIO of the public authority receiving the application should inform the applicant that the information may be obtained from the concerned State Government/UT Administration. In such cases, the application need not be transferred to the State Government/UT Administration. In view of the above, you may kindly contact the Department of the Environment and SPCB, Government of Haryana.

5. Moreover, with reference to the queries raised in your application, it is submitted that as per the "Guidelines for the Officers designated as Central Public Information Officer (CPIO) under the Right to Information Act, 2005" vide OM No. 1/69/2007-IR dated 27.02.2008, point no. 8, only such information is required to be supplied under the Act which already exists and is held by the public authority or is under its control. The CPIO is not supposed to create information, interpret information, solve the problems raised by the applicants, or furnish replies to hypothetical questions. In view of the above, your RTI application regarding the IA – Infra 2 sector is disposed of.

6. In case, you are not satisfied with this reply, you may file an appeal before the First Appellate Authority (IA-Infra-II), FAA & Scientist 'E', Ministry of Environment, Forest and Climate Change, Indira Parvaran Bhawan, Jor Bagh, New Delhi within thirty days from the date of receipt of this letter.

Yours faithfully

S.P. 2/10/2025
 (Dr. S. Prabhu (IA-Infra-II))
 CPIO & Scientist D
 Email: p.subramani@gov.in

1615

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केंद्रीय भूमि जल प्राधिकरण



Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

सं- 05-38/RTI/CGWA/Haryana/2025-26-

402

दिनांक:

सेवा में,

Sh. Ram Kishore
B-172, DLF Regal Gardens,
Sector 90, Gurugram,
Haryana-122505

24 SEP 2025

विषय: सूचना का अधिकार अधिनियम, 2005 के आवेदन-पत्र के संबंध में।

Sir,

This is reference to the RTI application dated NIL, received by CGWA on 23.09.2025 by offline mode and registered online vide Registration No. CGWBD/R/P/25/00163 dated 24.09.2025 regarding Groundwater NOCs and Extraction permissions for DLF projects in Gurugram.

Groundwater Management and Development in the State of Haryana is being regulated & controlled by the Haryana Water Resource Authority, Haryana since 2021, it is requested to take up the matter with the concerned Authority.

If the reply to the RTI queries is not satisfactory, then appeal against the reply may be made to the first appellate authority within 30 days from the date of receipt of reply as per provision at section 19 of the RTI Act 2005, whose details are as under;

Sh. Deepak Verma,
Joint Director (Stat.) & First Appellate Authority,
Central Ground Water Board, Bhujal Bhawan,
NH-IV, Faridabad (Haryana)-121001.

भवदीय,


24/9/2025

(विनोद कुमार ढौंडियाल)

प्रशासक एवं केन्द्रीय जन सूचना अधिकारी

C.S.M.R.S. Campus, Olof Palme Marg, Sector-3, Hauz Khas, New Delhi-110016
Ph- (011) 20863525; e-mail: cgwa@nic.in

27



HARERA
GURUGRAM

HARYANA REAL ESTATE REGULATORY AUTHORITY
GURUGRAM

हरियाणा भू-संपदा विनियामक प्राधिकरण, गुरुग्राम

1616

New PWD Rest House, Civil Lines, Gurugram, Haryana नया पी. डब्ल्यू. डी. विश्राम गृह, सिविल लाईंस, गुरुग्राम,
हरियाणा

No.	HARERA/GGM/RTI/291/2025	Date:	07.11.2025
From	To		
SPIO- Haryana Real Estate Regulatory Authority, Gurugram	Sh. Ram Kishore. Add. B-172, DLF Regal Gardens, Sector - 90, Gurugram - 122505.		

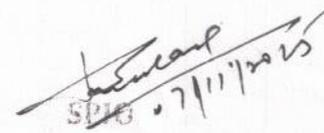
Sub: Application for information under The Right to Information (RTI Act 2005) to Sh. Ram Kishore.

Ref: Your RTI application dated 18.09.2025.

On the subject and reference cited above, it is to inform that RTI application under reference has been examined and accordingly, as per the information/documents supplied by the quarter concerned requisite information /documents as under:-

1. Copy of RERA registration certificate issued for the Dahlias project is annexed as annexure A.
2. Certified copy of Form REP -I (Part A & Part B) is submitted by DLF is annexed as annexure B.
3. Certified copies of schedule of land (khasra-wise details) are annexed as annexure C.
4. Not available.
5. Copy of QPR is annexed as annexure D. it is submitted that applicant i.e. Sh. Ram Kishore is not a bonafide allottee of the project namely, "The Dahlias" bearing R.C. No. 872/604/2024/99 dated 04.10.2024 situated in Sector - 54, Gurugram and the required information of annual compliance reports under column No. 5 of the application, comes under the purview of third party information as such, as the provisions contained in RTI Act, 2005, the information not seems to be in the public interest and cannot be provided.
6. No record available for showcase notices and orders issued by RERA against DLF for The Dahlias Project. It is informed that 22 complaints were filed against the developer M/s DLF Limited by the HARERA, Gurugram and 20 complaints are pending for adjudication before the HARERA, Gurugram.
7. Not available.

DA as above:-


SPIO 07/11/2025
Haryana Real Estate Regulatory Authority, Gurugram

28

REGISTRATION NO. 99 of 2024

RC/REP/HARERA/GGM/872/604/2024/99 Date: 04.10.2024

UNIQUE NO. GENERATED ONLINE RERA-GRG-PROJ-1690-2024

REGISTRATION CERTIFICATE

REAL ESTATE PROJECT

The Dahlias

सत्यमेव जयते

**HARERA
GURUGRAM****HARERA
GURUGRAM****HARYANA REAL ESTATE REGULATORY
AUTHORITY GURUGRAM**

PRACHI SINGH

PLANNING EXECUTIVE

31/29

SUMEET

ENGINEERING OFFICER

(viii)	Number of towers	8 Residential Towers and 1 Club house.	
(ix)	Number of units	420 Residential Units and 1 Club house unit.	
(B) NAME OF THE PROMOTERS			
S. N.	Particulars	Details	
(i)	Promoter 1/License holder	DLF Limited.	
(C) PARTICULARS OF THE PROMOTER 1/ LICENSE HOLDER.			
S. N.	Particulars	Details	
(i)	Name	M/s DLF Ltd.	
(ii)	Registered Address	3 rd floor, Shopping Mall, Arjun Marg, City- DLF Phase-I, Gurugram, Haryana-122002.	
(iii)	Corporate Office Address	Gateway Tower, R Block, City- DLF city Phase III, Gurugram, Haryana-122001.	
(iv)	Local Address	Gateway Tower, R Block, City- DLF city Phase III, Gurugram, Haryana-122001.	
(v)	CIN No	L70101HR1963PLC002484.	
(vi)	PAN	AAACD3494N	
(vii)	Status	Company	
(viii)	Mobile No.	+91-9711-080-232.	
(ix)	Landline No.	+91 0124-769-000.	
(x)	Email-Id	haryanarera@dlf.in	
(xi)	Authorized Signatory	Mr. K.K Sheera	
(D) PARTICULARS OF BANK ACCOUNTS			
S. N.	Type of bank account	Account No	Branch name of the bank
(i)	Master Account of the Project (100%)	017705014812	ICICI bank Ltd., Qutub Plaza, DLF, Phase-I, Gurgaon, Haryana - 122002.
(ii)	Separate RERA account of the project (70%)	017705014813	ICICI bank Ltd., Qutub Plaza, DLF, Phase-I, Gurgaon, Haryana - 122002.
(iii)	Free account of the promoter of the project (30%)	017705014814	ICICI bank Ltd., Qutub Plaza, DLF, Phase-I, Gurgaon, Haryana - 122002.
(E) VALIDITY OF REGISTRATION			
The registration of this project shall be valid for the period commencing from 04th October 2024 and ending with 31st December 2031 (completion date as declared by the promoter in REP-II for this phase) unless extended by the Authority in accordance with the Act and rules made thereunder subject to compliance of provisions of rule 5(1) of the Haryana Real Estate (Regulation and Development) Rules, 2017.			

PRACHI SINGH

PLANNING EXECUTIVE

30

SUMEET

ENGINEERING OFFICER

	<p>(i) The Total Price as mentioned above includes, the booking amount paid by the allottee(s) to the Promoter towards the Plot/Unit/Apartment for Residential/Commercial/Industrial/IT/any other usage (as the case may be) along with parking (if applicable);</p> <p>(ii) The Total Price as mentioned above includes Taxes (GST and Cess or any other taxes/fees/charges/levies etc. which may be levied, in connection with the development/construction of the Project(s)) paid/payable by the Promoter up to the date of handing over the possession of the Plot/Unit/Apartment for Residential/Commercial/Industrial/IT/any other usage (as the case may be) along with parking (if applicable) to the allottee(s) or the competent authority, as the case may be, after obtaining the necessary approvals from competent authority for the purpose of such possession:</p> <p style="padding-left: 40px;">Provided that, in case, there is any change/modification in the taxes/charges/fees/levies etc., the subsequent amount payable by the allottee to the promoter shall be increased/decreased based on such change/modification.</p>
(x)	<p>The attention of the promoter is invited to the definition of common areas provided in section 2(n) of the Real estate (Regulation and Development) Act, 2016. Section 2(n) of the Real Estate (Regulation and Development) Act, 2016 is reproduced as under:</p> <p>"common areas" mean—</p> <p>(i) the entire land for the real estate project or where the project is developed in phases and registration under this Act is sought for a phase, the entire land for that phase;</p> <p>(ii) the staircases, lifts, staircase and lift lobbies, fire escapes, and common entrances and exits of buildings;</p> <p>(iii) the common basements, terraces, parks, play areas, open parking areas and common storage spaces;</p> <p>(iv) the premises for the lodging of persons employed for the management of the property including accommodation for watch and ward staffs or for the lodging of community service personnel;</p> <p>(v) installations of central services such as electricity, gas, water and sanitation, air-conditioning and incinerating, system for water conservation and renewable energy;</p> <p>(vi) the water tanks, sumps, motors, fans, compressors, ducts and the apparatus connected with installations for common use;</p> <p>(vii) all community and commercial facilities as provided in the real estate project;</p> <p>(viii) all other portion of the project necessary or convenient for its maintenance, safety, etc., and in common use;</p>
(xi)	<p>The sale shall not be permitted through real estate agent without availability of prospectus/brochure containing necessary details and a set of drawings</p>

PRACHI SINGH

 PLANNING EXECUTIVE

31
 33

SUMEET

 ENGINEERING OFFICER



(xvii)	The promoter shall declare details of the unit along with specifications, payment plan and time for handing over of possession of unit after obtaining all required approvals from the competent authority.
(xviii)	As per section 13(1), the promoter shall not accept a sum more than ten per cent of the cost of the apartment, plot, or building as the case may be, as an advance payment or an application fee, from a person without first entering into a written agreement for sale as prescribed with such person and register the said agreement for sale, under any law for the time being in force.
(xix)	The promoter is obligated to take various approval/renewals whenever due on time, from the competent authorities. Any failure in this regard will invite stringent action as per the provision of the law against the promoter.
(xx)	The promoter shall comply with the requirement of section 11(1) and submit the quarterly up-to-date status of the project for each quarter.
(xxi)	The promoter shall complete the construction of community sites within the completion period declared under section 4(2)(l)(C) of the Act, 2016 and any failure would attract stringent action and penal proceedings.
(xxii)	The authority reserves its right to initiate penal proceedings for violation of various provisions of the Real Estate (Regulation & Development) Act, 2016 and rules and regulations made thereunder.
(G) COMPLIANCES TO BE MADE BY THE PROMOTER	
(i)	The promoter shall submit the approved fire scheme and approved service plans and estimates within three months from the date of grant of registration.
(ii)	The promoter has submitted the two Bank Guarantees amounting to Rs. 25 lakhs each vide no 0007NDLG00061125 and 0007NDLG00063825 dated 18.09.2024 valid up to 17.12.2024 of ICICI bank as a security. The promoter shall submit the approved fire scheme and approved service plans and estimates within three months of the grant of registration certificate. These bank guarantees shall be forfeited in favour of authority in case the conditions are not fulfilled by the promoter within the stipulated time period.
(iii)	The promoter shall submit the late fee within a period of 1 month, if any based on the opinion taken by the government as per affidavit submitted by the promoter.
(iv)	The promoter shall comply with the requirement of section 4(2)(l)(D) and get his accounts audited within six months after the end of every financial year by a chartered accountant in practice, and shall produce a statement of accounts duly certified and signed by such chartered accountant and it shall be verified during the audit that the amounts collected for a particular project

PRACHI SINGH

 PLANNING EXECUTIVE

32

SUMEET

 ENGINEERING OFFICER



HARERA GURUGRAM



RERA
Gurugram

Temp Project Id : RERA-GRG-PROJ-
1690-2024

Submission Date : 09-08-2024 02:15:20
PM

Applicant Type : Company
Project Type: NEW

FORM REP-I

Part - A

1. Name and
registered address of
the company

(Annex a copy in
Folder A)

DLF LIMITED

**3RD FLOOR, SHOPPING MALL, ARJUN
MARG, DLF CITY, PHASE I GURUGRAM
12202**

Phone(Landline) **0124769000**

Phone(Mobile) **9711080232** (Number Shared by Promoter in
Public)

Email ID **haryanarera@dlf.in**

Website **https://www.dlf.in/homes/superluxury/LUX5**

Pan No.
(Annex a copy **XXXX494N**
in Folder A)

CIN No.
(Annex a copy **L70101HR1963PLC2484**
in Folder A)

2. Chairman of the
company:

Name : **MR RAJIV SINGH**

Residential Address : **16 Dr. APJ Abdul Kalam Road New
Delhi 110 011**



1623



Phone (landline) 01244769000

Phone (Mobile) 9711080232 (Number Shared by Promoter in Public)

Email ID haryanarera@dlf.in

PAN No. XXXX436J
(Annex a copy in Folder A)

6. Director 3:

Name : MS SAVITRI DEVI SINGH

Residential Address : 16 Aurangzeb Road NDMC New Delhi 110011

Phone (landline) 01244769000

Phone (Mobile) 9711080232 (Number Shared by Promoter in Public)

Email ID haryanarera@dlf.in

PAN No. XXXX332B
(Annex a copy in Folder A)



7. Director 4:

Name : MS ANUSHKA SINGH

Residential Address : 16 Aurangzeb Road NDMC New Delhi 110011

Phone (landline) 01244769000

Phone (Mobile) 9711080232 (Number Shared by Promoter in Public)

Email ID haryanarera@dlf.in

PAN No. XXXX050K
(Annex a copy in Folder A)



8. Director 5:

Name : LT GEN ADITYA SINGH RETD

Residential Address : T-118 DLF Phase 3 Gurugram-122002



HARERA
GURUGRAM

1624



Phone (landline) 01244769000

Phone (Mobile) 9711080232 (Number Shared by Promoter in Public)

Email ID haryanarera@dlf.in

PAN No. XXXX797C
(Annex a copy in Folder A)

12. Director 9:

Name : DR UMESH KUMAR CHAUDHARY

Residential Address : E-2 Kailash Colony New Delhi

Phone (landline) 01244769000

Phone (Mobile) 9711080232 (Number Shared by Promoter in Public)

Email ID haryanarera@dlf.in

PAN No. XXXX903E
(Annex a copy in Folder A)



13. Director 10:

Name : LT GEN AJAI SINGH

Residential Address : B-12 West End New Delhi 110021

Phone (landline) 01244769000

Phone (Mobile) 9711080232 (Number Shared by Promoter in Public)

Email ID haryanarera@dlf.in

PAN No. XXXX597G
(Annex a copy in Folder A)



14. Authorised representative for correspondence with Authority:

Name : MR KK SHEERA

Residential Address : Flat No. 403 Abhinav Apartment Near Community Centre Sector 9 Gurugram Haryana 122001



FORM REP-I**Part - A****Location and Address of the project:**

1. Name of the project
2. Address of the site of the project
(Annex a copy in Folder A)

THE DAHLIAS
R16, DLF 5,
SECTOR 54
GURUGRAM
WAZIRABAD ST
GURUGRAM

Tehsil
District

3. Contact details of the site office of the project:

Phone(Landline)

01244769000

Phone(Mobile)

9711080232 (Number Shared by Promoter in Public)

Email

haryanarera@dlf.in

4. Contact person at the site office:

Name

MR NIMIT PORWAL

Phone(Landline)

01244769000

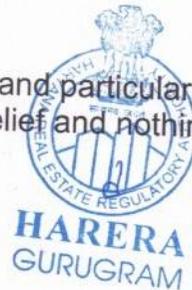
Phone(Mobile)

9711080232 (Number Shared by Promoter in Public)

Email

haryanarera@dlf.in

I hereby declare that the above information and particulars are based on record and are true to the best of my knowledge and belief and nothing has been concealed.



Signature of the Applicant / Authorised Representative Stamp

FORM REP-I**Part - A****Fee Details**

As per sub-rule(2) of rule 3 of the Haryana Real Estate (Regulation and Development) Rules, 2017, the fee for registration of the project as has been calculated as follows:

2. The aforesaid fees is hereby deposited vide following Drafts/ Banker's Cheques:-

Sr No.	Draft/Cheque No.	Draft Date	Amount	Payee Bank	Payable To
1	523932	30-07-2024	11764500	ICICI BANK	HRERA Gurugram

I hereby declare that the above information and particulars are based on record and are true to the best of my knowledge and belief and nothing has been concealed.



HARERA
GURUGRAM

Signature of the Applicant _____

Mobile no. _____

Email ID _____

Signature of the Applicant /
Authorized Representative
Stamp

Date



218851.83
Lakhs
5250.48 Lakhs
513805.96
Lakhs
37570.8 Lakhs
52152.31 Lakhs

Sl. No.	Particulars	Area (Sqr. Mtr.)	Area (Acres)
1	APARTMENTS	10000	230.0
2	PAVEMENTS	0	0
3	CONSTRUCTION OF ROADS	10000	230.0
4	PARK AND LANDSCAPING	0	0
5	RESERVE ESTD.	10000	230.0
6	Other	0	0
7	Total	20000	460.0



7	VEHICLE PARKINGS	0
8	ELECTRICITY SUB-STATION	0
9	CLUB HOUSE	0.43
10	SEWAGE AND SOLID WASTE TREATMENT FACILITY	0
11	AREA TO BE LEFT FOR TRANSFERRING TO THE GOVERNMENT FOR COMMUNITY SERVICES	0
12	ANY OTHER	0.28
	Total	16.48



4.Details of services and facilities which will be provided inside the project area as per service plan estimates and/or the project report:

Sr. No.	Name of the facility	Estimated cost (In Lakhs) (Within the project area only)	Remarks: Yet to be prepared / Submitted to HUDA, Town & Country Planning Department/ as per project report etc. (Annex relevant documents showing costing details etc. in folder C)
1	INTERNAL ROADS AND PAVEMENTS	13836.63	SUBMITTED TO TOWN & COUNTRY PLANNING
2	WATER SUPPLY SYSTEM	1174.0	SUBMITTED TO TOWN & COUNTRY PLANNING
3	STORM WATER DRAINAGE	166.64	SUBMITTED TO TOWN & COUNTRY PLANNING
4	ELECTRICITY SUPPLY SYSTEM	357.28	SUBMITTED TO TOWN & COUNTRY PLANNING
5	SEWAGE TREATMENT & GARBAGE DISPOSAL	136.34	SUBMITTED TO TOWN & COUNTRY PLANNING
6	STREET LIGHTING	233.95	SUBMITTED TO TOWN & COUNTRY PLANNING
7	SECURITY AND FIRE FIGHTING	0	AS PER PROJECT REPORT
8	PLAYGROUNDS AND PARKS	4272.06	SUBMITTED TO TOWN & COUNTRY PLANNING
9	CLUB HOUSE/COMMUNITY CENTRE	0	AS PER PROJECT REPORT
10	SHOPPING AREA	0	AS PER PROJECT REPORT
11	RENEWABLE ENERGY SYSTEM	0	AS PER PROJECT REPORT



HARERA
GURUGRAM

7. New projects:

- i) Likely date of starting the construction work
 ii) Likely date of completing the project
 iii) Sizes of the plots to be offered in the project

20-04-2024

31-12-2031

Sr. No	Plot Area(In Square Meter)	Number of plots in the project
1	0	0
	Total	0

iv. Type of apartments to be constructed in the project:

Type	Carpet area(In Square Meter)	Number of apartments	Number of towers
Apartment/Shops/Other Buildings	1109.42	1	9
Apartment/Shops/Other Buildings	1108.73	1	9
Apartment/Shops/Other Buildings	1086.82	1	9
Apartment/Shops/Other Buildings	1079.18	1	9
Apartment/Shops/Other Buildings	901.92	1	9
Apartment/Shops/Other Buildings	900.02	5	9
Apartment/Shops/Other Buildings	850.82	3	9
Apartment/Shops/Other Buildings	835.27	1	9
Apartment/Shops/Other Buildings	820.98	1	9
Apartment/Shops/Other Buildings	699.06	25	9
Apartment/Shops/Other Buildings	698.21	25	9

HARERA
GURUGRAM

(vi) Quarterly schedule of development of whole/remaining part of the project:

(c) Apartments/Shops/Other Buildings

Expenditure incurred till the date of application (In Lakhs)

Particulars	Expenditure
Apartments	11050.01
Shops	0
Plots	0

Expenditure to be made in each quarter (In Lakhs)

Particulars	Year-2024			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Apartments				685.50
Shops				0
Plots				0

Particulars	Year-2025			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Apartments	1527.59	3091.83	17438.04	12145.24
Shops	0	0	0	0
Plots	0	0	0	0



HARERA
GURUGRAM

Particulars	Year-2026			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec

Particulars	Year-2031			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Apartments	3546.90	3546.90	3546.90	0
Shops	0	0	0	0
Plots	0	0	0	0

Particulars	Year-2032			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Apartments	0			
Shops	0			
Plots	0			



HARERA
GURUGRAM



HARERA
GURUGRAM

Expenditure to be made in each quarter (In Lakhs)

Particulars	Year-2024			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Roads & Pavements			0	0
Water Supply System			0	0
Sewerage treatment & garbage disposal			0	0
Electricity Supply System			0	0
Storm Water Drainage			0	0
Parks and Playgrounds			0	0
Clubhouse/community centres			0	0
Shopping area			0	0
Other			0	0
Earth Work			0	3121.40

Particulars	Year-2025			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Roads & Pavements	0	0	0	0
Water Supply System	0	0	0	0
Sewerage treatment & garbage disposal	0	0	0	0
Electricity Supply System	0	0	0	0
Storm Water Drainage	0	0	0	0
Parks and Playgrounds	0	0	0	0
Clubhouse/community centres	0	0	0	0
Shopping area	0	0	0	0
Other	0	0	0	0
Earth Work	780.35	2341.05	3121.40	3121.40



Roads & Pavements	0	0	0
Water Supply System	0	0	0
Sewerage treatment & garbage disposal	0	0	0
Electricity Supply System	0	0	0
Storm Water Drainage	0	0	0
Parks and Playgrounds	0	0	0
Clubhouse/community centres	0	0	0
Shopping area	0	0	0
Other	0	0	0
UGT	452.62	284.50	
Sewerage System			0
Rain Water Harvesting			0
Street Lighting			0

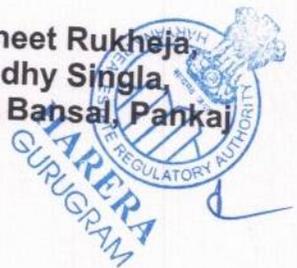
Particulars	Year-2029			
	Jan-Mar	Apr-June	July-Sep	Oct-Dec
Roads & Pavements	883.94	1944.68	2416.12	3241.13
Water Supply System	75.00	165.00	205.00	275.00
Sewerage treatment & garbage disposal	33.22	73.09	90.80	121.81
Electricity Supply System	22.82	50.21	62.39	83.69
Storm Water Drainage	10.65	23.42	29.10	39.03
Parks and Playgrounds	272.92	600.42	745.98	1000.70
Clubhouse/community centres	0	0	0	0
Shopping area	0	0	0	0
Other	0	0	0	0
Street Lighting	14.95	32.88	40.85	54.80
Sewerage System	0	0	0	0
Rain Water Harvesting	7.60	16.72	20.78	27.87

Particulars	Year-2030
-------------	-----------

FORM REP-I

Part - D**Accounts related information:**

1. Annex copy of the balance sheet of last 3 years **Yes**
2. In case of on-going projects, cash flow statement since start of the project up-to-date in folder D. **No**
Total receipt of funds, sources of funds and deployment of funds should be stated in tabulated form.
3. Bank account to which the deposits received from apartment buyers will be credited
- | | |
|-------------------------|--|
| Bank and Branch address | ICICI BANK LTD., QUTUB PLAZA,
DLF PHASE-1, GURGAON-122002 |
| Bank Account number | 017705014812 |
| IFSC code | ICIC000017 |
| MICR code | 110229030 |
| Branch code | 00177 |
4. Name and address of the person/persons who would ordinarily be operating the account (Change at any time must be intimated to the Authority) **Pankaj Kumar, Puneet Rukheja,
Ashok Nanda, Sandhy Singla,
Gaurav Aroa, Amit Bansal, Pankaj
Jain**
5. Attach certificate issued by a Chartered Accountant that the applicant has not defaulted in its debt liabilities in the past five years in folder D. (In case of default, give details) **Attached**



I hereby declare that the above information and particulars are based on record and are true to the best of my knowledge and belief and nothing has been concealed.

FORM REP-I

Part - E

Details of the statutory approvals:

1. Annex copies of the following in Folder E:

i. Lay out Plan

Yes

ii. Demarcation Plan

Yes

iii. Zoning Plan

Yes

iv. Building Plan

Yes

Site Plan

Yes

Floor Plan

Yes

Apartment Plans

Yes

Elevation Section

Yes

Detail of Permissible FAR

Yes

Detail of covered area achieved FAR

Yes



3. Statutory Approvals Status

Statutory Approvals	Statutory Approvals Status	Date
I. LICENSE	ALREADY BEEN OBTAINED	01-08-2024
II. AIRPORT AUTHORITY	ALREADY BEEN OBTAINED	26-12-2023
III. ARAVALI NOC	ALREADY BEEN OBTAINED	15-04-2024
IV. FOREST NOC	ALREADY BEEN OBTAINED	18-03-2024

It is undertaken that the project shall be completed within the time schedule given in Part C and the same will not be delayed on account of non- receipt of any of the statutory approval. The liability for the non-receipt of any of the statutory approval shall be that of the promoter and in case of delay, compensation as per law may be given to the allottees.

Signature _____
 Seal _____
 Date _____



Signature of the
 Applicant / Authorized
 Representative

 Date _____

FORM REP-I**Part - G****Projects launched by the promoter in last five years:**

1. Name and location of the project

**INDEPENDENT FLOORS AT DLF
GARDENCITY SECTOR 91/92**

2. Particulars of the project in brief:

i. Total area of the project

1.096

ii. Total number of apartments

52

iii. Total number of plots

13

3. The number of plots/ apartments booked/sold to the allottees:

(a) Apartments

52

(b) Plots

13

4. Details of the expenditure incurred upto date:

	Initially estimated cost (In Lakhs)	Revised cost (In Lakhs)	Expenditure incurred upto the date of application (In Lakhs)
Total cost of the project (Other than cost of land)	6133	6328.00	4871.00
Cost of the apartments	4535	5320	3872.00
Cost of the infrastructure	0	0	0
Others costs	422	1008.00	999.00

5. Total amount of money collected from current allottees of the apartments/ plots upto **10362 Lakhs** the date of filing this application.

Others costs	2800	644	643
--------------	------	-----	-----

5. Total amount of money collected from current allottees of the apartments/ plots upto the date of filing this application. **18376 Lakhs**
6. Remaining amount of sale price money to be collected from the current allottees of the apartments. **6425 Lakhs**
7. Loan sanctioned by the banks/ other financial institutions against the project. **0 Lakhs**
8. Amount drawn from the banks/ other financial institutions till the date of filing this application. **11012.00 Lakhs**
9. Whether any litigation is pending against the Project:
Yes/No **No**
(If yes-give Annex details in folder G)
10. Initial date of completion of the project. **31-03-2025**
11. Likely date of completion of the project. **31-03-2025**

1. Name and location of the project

GARDENCITY ARCADE, GURGAON

2. Particulars of the project in brief:

- i. Total area of the project **1.42**
- ii. Total number of apartments **99**
- iii. Total number of plots **1**
3. The number of plots/ apartments booked/sold to the allottees:
- (a) Apartments **99**
- (b) Plots **1**

4. Details of the expenditure incurred upto date:



iii. Total number of plots

367

3. The number of plots/ apartments booked/sold to the allottees:

(a) Apartments

0

(b) Plots

119

4. Details of the expenditure incurred upto date:

	Initially estimated cost (In Lakhs)	Revised cost (In Lakhs)	Expenditure incurred upto the date of application (In Lakhs)
Total cost of the project (Other than cost of land)	11999	5197	2283
Cost of the apartments	0	0	0
Cost of the infrastructure	4738	3241	817
Others costs	7261	785	295

5. Total amount of money collected from current allottees of the apartments/ plots upto the date of filing this application. **5909 Lakhs**

6. Remaining amount of sale price money to be collected from the current allottees of the apartments. **5701 Lakhs**

7. Loan sanctioned by the banks/ other financial institutions against the project. **0 Lakhs**

8. Amount drawn from the banks/ other financial institutions till the date of filing this application. **2589 Lakhs**

9. Whether any litigation is pending against the Project:

Yes/No

(If yes-give Annex details in folder G)

No

10. Initial date of completion of the project. **28-03-2025**

11. Likely date of completion of the project. **28-03-2025**



8. Amount drawn from the banks/ other financial institutions till the date of filing this application. **12762 Lakhs**

9. Whether any litigation is pending against the Project:

Yes/No

No

(If yes-give Annex details in folder G)

10. Initial date of completion of the project. **19-08-2027**

11. Likely date of completion of the project. **19-08-2027**

1. Name and location of the project

DLF GARDENCITY ENCLAVE PH2

2. Particulars of the project in brief:

i. Total area of the project

5.0105

ii. Total number of apartments

544

iii. Total number of plots

136

3. The number of plots/ apartments booked/sold to the allottees:

(a) Apartments

536

(b) Plots

134

4. Details of the expenditure incurred upto date:

	Initially estimated cost (In Lakhs)	Revised cost (In Lakhs)	Expenditure incurred upto the date of application (In Lakhs)
Total cost of the project (Other than cost of land)	49568	39408	11295
Cost of the apartments	30890	36594	9174
Cost of the infrastructure	3002	0	
Others costs	6714	1622	929

Cost of the infrastructure	0	0	0
Others costs	6426	2873	2080

5. Total amount of money collected from current allottees of the apartments/ plots upto the date of filing this application. **4093 Lakhs**

6. Remaining amount of sale price money to be collected from the current allottees of the apartments. **6991 Lakhs**

7. Loan sanctioned by the banks/ other financial institutions against the project. **0 Lakhs**

8. Amount drawn from the banks/ other financial institutions till the date of filing this application. **16191 Lakhs**

9. Whether any litigation is pending against the Project:
Yes/No **No**

(If yes-give Annex details in folder G)

10. Initial date of completion of the project. **30-06-2026**

11. Likely date of completion of the project. **30-06-2026**

1. Name and location of the project

THE GROVE DLF 5, SECTOR-54,GURU

2. Particulars of the project in brief:

i. Total area of the project

5.3073

ii. Total number of apartments

292

iii. Total number of plots

73

3. The number of plots/ apartments booked/sold to the allottees:

(a) Apartments

292

(b) Plots

73

4. Details of the expenditure incurred upto date:



1643

iii. Total number of plots

0

3. The number of plots/ apartments booked/sold to the allottees:

(a) Apartments

1113

(b) Plots

0

4. Details of the expenditure incurred upto date:

	Initially estimated cost (In Lakhs)	Revised cost (In Lakhs)	Expenditure incurred upto the date of application (In Lakhs)
Total cost of the project (Other than cost of land)	341550	375602	16859
Cost of the apartments	319729	343349	6698
Cost of the infrastructure	0	0	0
Others costs	21821	32253	10161

5. Total amount of money collected from current allottees of the apartments/ plots upto the date of filing this application. **182385 Lakhs**6. Remaining amount of sale price money to be collected from the current allottees of the apartments. **552872 Lakhs**7. Loan sanctioned by the banks/ other financial institutions against the project. **0 Lakhs**8. Amount drawn from the banks/ other financial institutions till the date of filing this application. **25082 Lakhs**

9. Whether any litigation is pending against the Project:

Yes/No

(If yes-give Annex details in folder G)

No

10. Initial date of completion of the project. **30-06-2031**11. Likely date of completion of the project. **30-06-2031**

55

9. Whether any litigation is pending against the Project:

Yes/No

No

(If yes-give Annex details in folder G)

10. Initial date of completion of the project.

31-12-2031

11. Likely date of completion of the project.

31-12-2031

I hereby declare that the above information and particulars are based on record and are true to the best of my knowledge and belief and nothing has been concealed.

Signature of the Applicant /
Authorised Representative

Stamp _____

Date _____



18	PROVISION OF WIFI AND BROADBAND FACILITY	PROVISION ONLY
19	EXTERNAL FINISHING/COLOUR SCHEME	EXTERNAL GRADED PAINT
20	INTERNAL FINISHING	BLOCK WORK



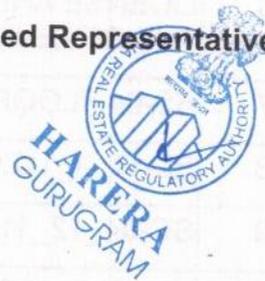
6 . KITCHEN		
6 . 1	FLOOR	CONCRETE
6 . 2	WALLS	BLOCKWORK
6 . 3	CEILING	CONCRETE SLAB
6 . 4	COUNTERS	NA
6 . 5	FIXTURES	WATER POINT WITH TAP
6 . 6	KITCHEN APPLIANCES	NA
7 . UTILITY ROOMS/UTILITY BALCONY/TOILET		
7 . 1	FLOOR	CONCRETE
7 . 2	WALLS & CEILING	BLOCKWORK
7 . 3	TOILET	CP FITTINGS, WASH BASIN, WC
7 . 4	BALCONY	CONCRETE
8 . SIT-OUTS		
8 . 1	FLOOR	CONCRETE
8 . 2	WALLS & CEILING	BLOCKWORK
8 . 3	RAILINGS	MS/SS/AL/GLASS
8 . 4	FIXTURES	CEILING LED LIGHTS

I hereby declare that the above information and particulars are based on record and are true to the best of my knowledge and belief and nothing has been concealed.

Signature of the Applicant / Authorised Representative

Stamp _____

Date _____



16	T2-04_19_11ZON	01-10-2024	-----
17	T3-04_23_11ZON	01-10-2024	-----
18	SPE	01-10-2024	-----
19	BS-05 AREA DIAGRAM BASEMENT -1_5_11ZON	01-10-2024	-----
20	T9-01B_3_11ZON	01-10-2024	-----
21	EL-15_1_11ZON	01-10-2024	-----
22	T1-01_11_11ZON	01-10-2024	-----
23	T9-01C_4_11ZON	01-10-2024	-----
24	T9-05_1_11ZON	01-10-2024	-----
25	EL-10_3_11ZON	01-10-2024	-----
26	T3-01_20_11ZON	01-10-2024	-----
27	T4-03_26_11ZON	01-10-2024	-----
28	SC-10_11_11ZON	01-10-2024	-----
29	DECLARATION SUPPORTED BY AFFIDAVIT DULY SIGNED BY THE PROMOTER TO BE ENCLOSED.	01-10-2024	View Document
30	SC-06_14_11ZON	01-10-2024	-----
31	T8-03_41_11ZON	01-10-2024	-----
32	SC-07_8_11ZON	01-10-2024	-----
33	BS-01 FLOOR PLAN-BASEMENT 1_1_11ZON	01-10-2024	-----
34	BS-03 FLOOR PLAN-BASEMENT 3_3_11ZON	01-10-2024	-----
35	T2-02_17_11ZON	01-10-2024	-----
36	T1-04_14_11ZON	01-10-2024	-----
37	DR-902	01-10-2024	-----
38	SC-12_13_11ZON	01-10-2024	-----
39	TT-01	01-10-2024	-----
40	T1-03_13_11ZON	01-10-2024	-----
41	RENEWAL OF LICENCE 110-133 OF 1995 DT. 11.03.20	01-10-2024	-----
42	CASH FLOW STATEMENT OF THE PROPOSED PROJECT	01-10-2024	View Document
43	T9-01D_5_11ZON	01-10-2024	-----
44	T9-06_2_11ZON	01-10-2024	-----
45	FF-900	01-10-2024	-----



77	EL-13_6_11ZON	01-10-2024	-----
78	PHASING PLAN	01-10-2024	-----
79	DR-900	01-10-2024	-----
80	SC-02_10_11ZON	01-10-2024	-----
81	SC-11_12_11ZON	01-10-2024	-----
82	SERVICE PLANS SHOWING THE SERVICES ON THE LAYOUT PLAN	01-10-2024	View Document
83	TD-02_4_11ZON	01-10-2024	-----
84	FF-900_9_11ZON	01-10-2024	-----
85	T3-02_21_11ZON	01-10-2024	-----
86	T4-06_29_11ZON	01-10-2024	-----
87	T8-02_40_11ZON	01-10-2024	-----
88	SUPER IMPOSED KHASRA PLAN	01-10-2024	-----
89	EL-14_7_11ZON	01-10-2024	-----
90	SD-02	01-10-2024	-----
91	T3-03_22_11ZON	01-10-2024	-----
92	SC-05_13_11ZON	01-10-2024	-----
93	T4-04_27_11ZON	01-10-2024	-----
94	CA ESTIMATED	01-10-2024	-----
95	EL-07_7_11ZON	01-10-2024	-----
96	TD-01_3_11ZON	01-10-2024	-----
97	T8-01_39_11ZON	01-10-2024	-----
98	EL-01 ELEVATION NORTH (TOW_1_11ZON	01-10-2024	-----
99	EL-04_4_11ZON	01-10-2024	-----
100	EL-06_6_11ZON	01-10-2024	-----
101	EL-12_5_11ZON	01-10-2024	-----
102	PL-900_8_11ZON	01-10-2024	-----
103	SC-03_11_11ZON	01-10-2024	-----
104	SC-08_9_11ZON	01-10-2024	-----
105	SC-09_10_11ZON	01-10-2024	-----
106	SC-13_14_11ZON	01-10-2024	-----

FORM LC-V
(See Rule 12)
HARYANA GOVERNMENT
TOWN AND COUNTRY PLANNING DEPARTMENT

Licence No. 2 of 2002

1. This licence has been granted under the Haryana Development & Regulation of Urban Areas Act, 1975 & the Rules made thereunder to M/s Aravali Cultivation Limited, DLF Centre, Sansad Marg, New Delhi, for setting up of a Group Housing/Plotted colony at village Wazirabad, District Gurgaon
2. The particulars of land wherein the aforesaid colony is to be set up are given in the Schedule annexed hereto and duly signed by the Director, Town & Country Planning, Haryana.
3. The licence is granted subject to the conditions -
 - a) That the group housing/plotted colony is laid out to conform to the approved layout plan and development works are executed according to the designs and specifications shown in the approved plan.
 - b) That the conditions of the agreement already executed are duly fulfilled and the provisions of Haryana Development & Regulation of Urban Areas Act, 1975 & the Rules made thereunder are duly complied with.
 - c) That the demarcation plan of the colony area is submitted before starting the development works in the colony and for approval of the zoning plan.
 - d) The density of population shall not exceed 250 PPA and ground coverage shall be limited to 25% in the Group Housing area. Special care to maintain the green character of the area and accordingly sufficient provisions for greenery, trees and open green spaces shall be made.
 - e) The Commercial area shall not exceed 6.5% of the net planned area of the group housing area. Besides this, an additional area of 1% of the net planned Group Housing area shall be allowed for cultural, recreational and amusement activities, which do not have a predominantly commercial content like cultural centre, art museum, ice skating rink and other such items to be decided by the Director, Town & Country Planning, Haryana. Commercial area in the plotted area shall be governed by the existing provisions in this regard.
 - f) The 18 meters wide road coming from the Group Housing pocket shall be extended upto the boundary of additional licenced area as shown in the layout plan to improve the circulation.
 - g) Policy decisions taken by the Govt. regarding provision of Fire Protection measures in the multi-storeyed buildings shall be abided by.
 - h) The alignment/reservation along the creeks/canar channel shall be maintained as per requirements of Irrigation/Drainage Deptt. Haryana and as approved by Director, Town & Country Planning, Haryana.
 - i) Adequate access to all unlicenced pockets situated within the licenced colony shall be provided in the detailed layout plan of the group housing area.
 - j) The layout plan will be got approved of the Group Housing scheme alongwith the Service Plans/Estimates within a period of sixty days from the date of grant of licence.
 - k) Community buildings in this area will be constructed within three years from the date of grant of licence.
4. That the portion of Sector/Master Plan road which shall form part of the licenced area, shall be transferred free of cost to the Government in accordance with Section 3(3)(a)(iii) of the Haryana Development & Regulation of Urban Areas Act, 1975.
5. This licence is valid upto 24-1-2004

Dated Chandigarh
the 25-1-2002

(N C WADHWANI)
DIRECTOR, Town & Country Planning
Haryana, Chandigarh

Endst.No.SDP(III)-2002/

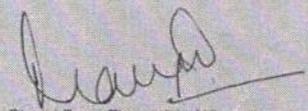
1885

Dated: 30-1-02

A copy alongwith a copy of schedule of land is forwarded to the following for information and necessary action -

1. M/s Aravali Cultivation Limited, DLF Centre, Sansad Marg, New Delhi-110001.
2. Chief Administrator, HUDA, Panchkula;
3. Addl. Director, Urban Estate, Haryana, Panchkula;
4. Chief Engineer, HUDA, Panchkula;
5. Superintending Engineer, HUDA, Gurgaon alongwith copy of agreement.
6. Land Acquisition Officer, Gurgaon.
7. Senior Town Planner, Gurgaon.
8. Senior Town Planner (Enforcement), Panchkula;
9. District Town Planner, Gurgaon, and
10. Accounts Officer, O/O DTCP, Haryana, Chandigarh alongwith copy of agreement.

DA/As above


District Town Planner (H/14)MS
For Director, Town & Country Planning
Haryana Chandigarh



FORM LC-V
(See Rule 12)
HARYANA GOVERNMENT
TOWN AND COUNTRY PLANNING DEPARTMENT

Licence No 4 of 2001

This licence has been granted under the Haryana Development & Regulation of Urban Areas Act, 1975 & the Rules made thereunder to M/s Pracheen Krishi Udyog Limited, DLF Centre, Sansad Marg, New Delhi, for setting up of a Group Housing/Plotted colony in village Wazirabad, District Gurgaon.

The particulars of land wherein the aforesaid colony is to be set up are given in the Schedule annexed hereto and duly signed by the Director, Town & Country Planning, Haryana.

The licence is granted subject to the conditions:

- a) That the group housing/plotted colony is laid out to conform to the approved layout plan and development works are executed according to the designs and specifications shown in the approved plan.
- b) That the conditions of the agreement already executed are duly fulfilled and the provisions of Haryana Development & Regulation of Urban Areas Act, 1975 & the Rules made thereunder are duly complied with.
- c) That the demarcation plan of the colony area is submitted before starting the development works in the colony and for approval of the zoning plan.
- d) The density of population shall not exceed 250 PPA and ground coverage shall be limited to 25% in the Group Housing area. Special care to maintain the green character of the area and accordingly sufficient provisions for greenery, trees and open green spaces shall be made.
- e) The Commercial area shall not exceed 6.5% of the net planned area of the group housing area. Besides this, an additional area of 1% of the net planned Group Housing area shall be allowed for cultural, recreational and amusement activities, which do not have a predominantly commercial content like cultural centre, art museum, ice skating rink and other such items to be decided by the Director, Town & Country Planning, Haryana. Commercial area in the plotted area shall be governed by the existing provisions in this regard.
- f) The 18 meters wide road coming from the Group Housing pocket shall be extended upto the boundary of additional licenced area as shown in the layout plan, to improve the circulation.
- g) Policy decisions taken by the Govt. regarding provision of Fire Protection measures in the multi-storeyed buildings shall be abided by.
- h) The alignment/reservation along the creeks/carryer channel shall be maintained as per requirements of Irrigation/Drainage Deptt. Haryana and as approved by Director, Town & Country Planning, Haryana.
- i) Adequate access to all unlicenced pockets situated within the licenced colony shall be provided in the detailed layout plan of the group housing area.
- j) The layout plan will be got approved of the Group Housing scheme alongwith the Service Plans/Estimates within a period of sixty days from the date of grant of licence.
- k) Community buildings in this area will be constructed within three years from the date of grant of licence.

That the portion of Sector/Master Plan road which shall form part of the licenced area, shall be transferred free of cost to the Government in accordance with Section 3(3)(a)(iii) of the Haryana Development & Regulation of Urban Areas Act, 1975.

This licence is valid upto 24-1-2004

Dated Chandigarh
the 25-1-2002

(N C WAGHIA)
DIRECTOR, Town & Country Planning,
Haryana, Chandigarh

Encls No 5DP(III)-2001

1906

Dated 30-1-02

A copy alongwith a copy of schedule of land is forwarded to the following for information and necessary action

- 1 M/s Pracheen Krishi Udyog Limited, DLF Centre, Sansad Marg, New Delhi-110017.
- 2 Chief Administrator, HUDA, Panchkula.
- 3 Addl. Director, Urban Estate, Haryana, Panchkula.
- 4 Chief Engineer, HUDA, Panchkula.
- 5 Superintending Engineer, HUDA, Gurgaon alongwith copy of agreement.
- 6 Land Acquisition Officer, Gurgaon.
- 7 Senior Town Planner, Gurgaon.
- 8 Senior Town Planner (Enforcement), Panchkula.
- 9 District Town Planner, Gurgaon and
- 10 Accounts Officer, O.C., Haryana, Chandigarh alongwith copy of agreement.

DA's above

62 For Director, Town & Country Planning,
Haryana, Chandigarh



FORM LC-V
(See Rule 12)
HARYANA GOVERNMENT
TOWN AND COUNTRY PLANNING DEPARTMENT

Licence No. 6 of 2001

This licence has been granted under the Haryana Development & Regulation of Urban Areas Act, 1975 & the Rules made thereunder to M/s Madhur Cultivations Limited, DLF Centre, Sansad Marg, New Delhi, for setting up of a Group Housing/Plotted colony at village Wazirabad, District Gurgaon

The particulars of land wherein the aforesaid colony is to be set up are given in the Schedule annexed hereto and duly signed by the Director, Town & Country Planning, Haryana.

The licence is granted subject to the conditions

- a) That the group housing/plotted colony is laid out to conform to the approved layout plan and development works are executed according to the designs and specifications shown in the approved plan
- b) That the conditions of the agreement already executed are duly fulfilled and the provisions of Haryana Development & Regulation of Urban Areas Act, 1975 & the Rules made thereunder are duly complied with
- c) That the demarcation plan of the colony area is submitted before starting the development works in the colony and for approval of the zoning plan
- d) The density of population shall not exceed 250 PPA and ground coverage shall be limited to 25% in the Group Housing area. Special care to maintain the green character of the area and accordingly sufficient provisions for greenery, trees and open green spaces shall be made.
- e) The Commercial area shall not exceed 6.5% of the net planned area of the group housing area. Besides this, an additional area of 1% of the net planned Group Housing area shall be allowed for cultural, recreational and amusement activities, which do not have a predominantly commercial content like cultural centre, art museum, ice skating rink and other such items to be decided by the Director, Town & Country Planning, Haryana. Commercial area in the plotted area shall be governed by the existing provisions in this regard.
- f) The 18 meters wide road coming from the Group Housing pocket shall be extended upto the boundary of additional licenced area as shown in the layout plan to improve the circulation.
- g) Policy decisions taken by the Govt. regarding provision of Fire Protection measures in the multi-storeyed buildings shall be abided by.
- h) The alignment/reservation along the creeks/carrier channel shall be maintained as per requirements of Irrigation/Drainage Deptt. Haryana and as approved by Director, Town & Country Planning, Haryana.
- i) Adequate access to all unlicenced pockets situated within the licenced colony shall be provided in the detailed layout plan of the group housing area.
- j) The layout plan will be got approved of the Group Housing scheme alongwith the Service Plans/Estimates within a period of sixty days from the date of grant of licence.
- k) Community buildings in this area will be constructed within three years from the date of grant of licence.

4 That the portion of Sector/Master Plan road which shall form part of the licenced area, shall be transferred free of cost to the Government in accordance with Section 3(3)(a)(iii) of the Haryana Development & Regulation of Urban Areas Act, 1975.

5 This licence is valid upto 24-1-2004

Dated Chandigarh
the 25-1-2002

DIRECTOR, Town & Country Planning
Haryana, Chandigarh

Encls: No.SDP(III)-2001/ 1996

Dated: 30-1-02

A copy alongwith a copy of schedule of land is forwarded to the following for information and necessary action :-

- 1 M/s Madhur Cultivations Limited, DLF Centre, Sansad Marg, New Delhi-110001.
- 2 Chief Administrator, HUDA, Panchkula.
- 3 Addl. Director, Urban Estate, Haryana, Panchkula.
- 4 Chief Engineer, HUDA, Panchkula.
- 5 Superintending Engineer, HUDA, Gurgaon alongwith copy of agreement.
- 6 Land Acquisition Officer, Gurgaon.
- 7 Senior Town Planner, Gurgaon.
- 8 Senior Town Planner (Enforcement), Panchkula.
- 9 District Town Planner, Gurgaon, and
- 10 Accounts Officer, O/O DTCP, Haryana, Chandigarh alongwith copy of agreement.

63

District Town Planner(Hq)/M.
For Director, Town & Country Planning
Haryana, Chandigarh

HARYANA GOVERNMENT
TOWN AND COUNTRY PLANNING DEPARTMENT

Licence No. 50 of 1996.

1. This licence has been granted under the Haryana Development & Regulation of Urban Areas Act, 1975 & the Rules made thereunder to M/s. D.L.F. Universal Ltd., DLF Centre Sansad Marg, New Delhi for setting up of a group housing colony at village Wazirabad, District Gurgaon.
2. The particulars of land wherein the aforesaid colony is to be set up are given in the Schedule annexed hereto and duly signed by the Director, Town and Country Planning, Haryana.
3. The licence is granted subject to the conditions :-
 - a) That the group housing/plotted colony is laid out to conform to the approved layout plan and development works are executed according to the designs and specifications shown in the approved plan.
 - b) That the conditions of the agreements already executed are duly fulfilled and the provisions of Haryana Development and Regulation of Urban Areas Act, 1975 and Rules made thereunder are duly complied with.
 - c) That the demarcation plan of the colony area is submitted before starting the development works in the colony and for approval of the zoning plan.
 - d) The density of population shall not exceed 250 PPA and ground coverage shall be limited to 25% in the Group Housing area. Special care to maintain the green character of the area and accordingly sufficient provisions for greenary, trees and open green spaces shall be made.
 - e) The Commercial area shall not exceed 6.5% of the net planned area of the group housing area. Besides this, an additional area of 1% of the net planned Group Housing area shall be allowed for cultural, recreational and amusement activities, which do not have a predominantly commercial content like cultural centre, art museum, ice skating rink and other such items to be decided by the Director, Town and Country Planning, Haryana. Commercial area in the plotted area shall be governed by the existing provisions in this regard.
 - f) One of the 18 meters wide internal road would be connected to the 30 meters wide proposed road along the foot-hills in Sector 42 and 26 A.
 - g) Policy decisions taken by the Govt. regarding provision of Fire Protection measures in the multi storeyed buildings shall be abided by.
 - h) The alignment/reservation along the creeks/carrier channel shall be maintained as per requirements of Irrigation/Drainage Deptt. Haryana and as approved by Director, Town and Country Planning, Haryana.
 - i) Adequate access to all unlicensed pockets situated within the licensed colony shall be provided in the detailed layout plan of the group housing area.
 - j) The layout plan will be got approved of the entire area as one scheme within a period of six months from the date of last approval i.e. 29.12.95.
 - k) Community buildings in the area will be constructed within three years from the date of grant of licence.
4. That the portion of Sector/master plan road which shall form part of the licensed area, shall be transferred free of cost to the Government in accordance with Section 3(3) (a) (iii) of the Haryana Development and Regulation of Urban Areas Act, 1975.
5. This licence for the Group Housing Area is valid upto 15-4-2001.

Dated Chandigarh
the 18-4-96.

Endst. No. SDP-96/ 5521

Dated: 17.4.96

(R.S. GUJRAL)
DIRECTOR, Town & Country Planning,
Haryana, Chandigarh.

- A copy along with a copy of schedule of land is forwarded to the following for information and necessary action:
1. M/s. D.L.F. Universal Ltd., DLF Centre Sansad Marg, New Delhi, along with a copy of agreement.
 2. Chief Administrator, HUDA, Panchkula;
 3. Addl. Director, Urban Estates, Haryana, Panchkula;
 4. Chief Engineer, HUDA, Manimajra;
 5. Superintending Engineer, HUDA, Gurgaon along with copy of agreement.
 6. Land Acquisition Officer, Gurgaon;
 7. Senior Town Planner, Gurgaon;
 8. Senior Town Planner (Enforcement), Panchkula;
 9. District Town Planner, Gurgaon; and
 10. Accounts Officer, O/O D.T.C.P. Haryana, Chandigarh along with copy of agreement.



(Signature)
District Town Planner (Hq) M,
for DIRECTOR, Town & Country Planning,
Haryana, Chandigarh.

64

FORM LC-V
(See Rule 12)
HARYANA GOVERNMENT
TOWN AND COUNTRY PLANNING DEPARTMENT

Licence No. 39 of 1996.

1. This licence has been granted under the Haryana Development & Regulation of Urban Areas Act, 1975 & the Rules made thereunder to M/s. Delhi Land & Finance Ltd., DLF Centre Sansad Marg, New Delhi for setting up of a group housing colony at village Wazirabad, District Gurgaon.
2. The particulars of land wherein the aforesaid colony is to be set up are given in the Schedule annexed hereto and duly signed by the Director, Town and Country Planning, Haryana.
3. The licence is granted subject to the conditions :-
 - a) That the group housing/plotted colony is laid out to conform to the approved layout plan and development works are executed according to the designs and specifications shown in the approved plan.
 - b) That the conditions of the agreements already executed are duly fulfilled and the provisions of Haryana Development and Regulation of Urban Areas Act, 1975 and Rules made thereunder are duly complied with.
 - c) That the demarcation plan of the colony area is submitted before starting the development works in the colony and for approval of the zoning plan.
 - d) The density of population shall not exceed 250 PPA and ground coverage shall be limited to 25% in the Group Housing area. Special care to maintain the green character of the area and accordingly sufficient provisions for greenery, trees and open green spaces shall be made.
 - e) The Commercial area shall not exceed 6.5% of the net planned area of the group housing area. Besides this, an additional area of 1% of the net planned Group Housing area shall be allowed for cultural, recreational and amusement activities, which do not have a predominantly commercial content like cultural centre, art museum, ice skating rink and other such items to be decided by the Director, Town and Country Planning, Haryana. Commercial area in the plotted area shall be governed by the existing provisions in this regard.
 - f) One of the 18 meters wide internal road would be connected to the 30 meters wide proposed road along the foot-hills in Sector 42 and 26 A.
 - g) Policy decisions taken by the Govt. regarding provision of Fire Protection measures in the multi storeyed buildings shall be abided by.
 - h) The alignment/reservation along the creeks/carryer channel shall be maintained as per requirements of Irrigation/Drainage Deptt. Haryana and as approved by Director, Town and Country Planning, Haryana.
 - i) Adequate access to all unlicensed pockets situated within the licensed colony shall be provided in the detailed layout plan of the group housing area.
 - j) The layout plan will be got approved of the entire area as one scheme within a period of six months from the date of last approval i.e. 29.12.95.
 - k) Community buildings in this area will be constructed within three years from the date of grant of licence.
4. That the portion of Sector/master plan road which shall form part of the licensed area, shall be transferred free of cost to the Government in accordance with Section 3(3) (a) (iii) of the Haryana Development and Regulation of Urban Areas Act, 1975.
5. This licence for the Group Housing Area is valid upto 15-6-2001.

Dated Chandigarh
the 16/4/96

(R.S. GUJRAL)
DIRECTOR, Town & Country Planning,
Haryana, Chandigarh.

Encls. No. 5DP/96/

5541

Dated:

17-4-96

A copy along with a copy of schedule of land is forwarded to the following for information and necessary action :-

1. M/s. Delhi Land & Finance Ltd., DLF Centre Sansad Marg, New Delhi, along with a copy of agreement.
2. Chief Administrator, HUDA, Panchkula.
3. Addl. Director, Urban Estates, Haryana, Panchkula.
4. Chief Engineer, HUDA, Mohindergarh.
5. Superintending Engineer, HUDA, Gurgaon along with copy of agreement.
6. Land Acquisition Officer, Gurgaon.
7. Senior Town Planner, Gurgaon.
8. Senior Town Planner (Enforcement), Panchkula.
9. District Town Planner, Gurgaon, and
10. Accounts Officer, O/O D.T.C.P. Haryana, Chandigarh along with copy of agreement.

District Town Planner (Hq) M.
for DIRECTOR, Town & Country Planning,
Haryana, Chandigarh.

65

FORM LC-V
(See Rule 12)
HARYANA GOVERNMENT
TOWN AND COUNTRY PLANNING DEPARTMENT

Licence No. 40 of 1996.

1. This licence has been granted under the Haryana Development & Regulation of Urban Areas Act, 1975 & the Rules made thereunder to M/s. D.L.F. General Finance Ltd., DLF Centre Sansad Marg, New Delhi for setting up of a group housing colony at village Wazirabad, District Gurgaon.
2. The particulars of land wherein the aforesaid colony is to be set up are given in the Schedule annexed hereto and duly signed by the Director, Town and Country Planning, Haryana.
3. The licence is granted subject to the conditions :-
 - a) That the group housing/plotted colony is laid out to conform to the approved layout plan and development works are executed according to the designs and specifications shown in the approved plan.
 - b) That the conditions of the agreements already executed are duly fulfilled and the provisions of Haryana Development and Regulation of Urban Areas Act, 1975 and Rules made thereunder are duly complied with.
 - c) That the demarcation plan of the colony area is submitted before starting the development works in the colony and for approval of the zoning plan.
 - d) The density of population shall not exceed 250 PPA and ground coverage shall be limited to 25% in the Group Housing area. Special care to maintain the green character of the area and accordingly sufficient provisions for greenery, trees and open green spaces shall be made.
 - e) The Commercial area shall not exceed 6.5% of the net planned area of the group housing area. Besides this, an additional area of 1% of the net planned Group Housing area shall be allowed for cultural, recreational and amusement activities, which do not have a predominantly commercial content like cultural centre, art museum, ice skating rink and other such items to be decided by the Director, Town and Country Planning, Haryana. Commercial area in the plotted area shall be governed by the existing provisions in this regard.
 - f) One of the 18 meters wide internal road would be connected to the 30 meters wide proposed road along the foot-hills in Section 42 and 26 A.
 - g) Policy decisions taken by the Govt. regarding provision of Fire Protection measures in the multi storeyed buildings shall be abided by.
 - h) The alignment/reservation along the creek/carryer channel shall be maintained as per requirements of Irrigation/Drainage Deptt. Haryana and as approved by Director, Town and Country Planning, Haryana.
 - i) Adequate access to all unlicensed pockets situated within the licensed colony shall be provided in the detailed layout plan of the group housing area.
 - j) The layout plan will be got approved of the entire area as one scheme within a period of six months from the date of last approval i.e. 29.12.95.
 - k) Community buildings in this area will be constructed within three years from the date of grant of licence.

That the portion of Sector/master plan road which shall form part of the licensed area, shall be transferred free of cost to the Government in accordance with Section 3(3) (a) (iii) of the Haryana Development and Regulation of Urban Areas Act, 1975.
5. This licence for the Group Housing Area is valid upto 15-4-2001.

Dated Chandigarh
the 16-4-96.

Encl. No. 50P/96/ 5251

Dated: 17-4-96

A copy along with a copy of schedule of land is forwarded to the following for information and necessary action :-

1. M/s. D.L.F. General Finance Ltd., DLF Centre Sansad Marg, New Delhi, along with a copy of agreement.
2. Chief Administrator, HUDA, Panchkula;
3. Addl. Director, Urban Estates, Haryana, Panchkula;
4. Chief Engineer, HUDA, Manimajra;
5. Superintending Engineer, HUDA, Gurgaon, along with copy of agreement.
6. Land Acquisition Officer, Gurgaon;
7. Senior Town Planner, Gurgaon;
8. Senior Town Planner (Enforcement), Panchkula;
9. District Town Planner, Gurgaon; and
10. Accounts Officer, O/O D.T.C.P. Haryana, Chandigarh, along with copy of agreement.



(R.S. GUJRAL)
DIRECTOR, Town & Country Planning,
Haryana, Chandigarh.

District Town Planner (Hq) M.
EX DIRECTOR, Town & Country Planning,
Haryana, Chandigarh

FORM LC-V
(See Rule 12)
HARYANA GOVERNMENT
TOWN AND COUNTRY PLANNING DEPARTMENT

Licence No. 52 of 1996.

1. This licence has been granted under the Haryana Development & Regulation of Urban Areas Act, 1975 & the Rules made thereunder to M/s. Sunrise Land & Housing Co. Ltd., DLF Centre Sansad Marg, New Delhi for setting up of a group housing colony at village Wazirabad, District Gurgaon.
2. The particulars of land wherein the aforesaid colony is to be set up are given in the Schedule annexed hereto and duly signed by the Director, Town and Country Planning, Haryana.
3. The licence is granted subject to the conditions :-
 - a) That the group housing/plotted colony is laid out to conform to the approved layout plan and development works are executed according to the designs and specifications shown in the approved plan.
 - b) That the conditions of the agreements already executed are duly fulfilled and the provisions of Haryana Development and Regulation of Urban Areas Act, 1975 and Rules made thereunder are duly complied with.
 - c) That the demarcation plan of the colony area is submitted before starting the development works in the colony and for approval of the zoning plan.
 - d) The density of population shall not exceed 250 PPA and ground coverage shall be limited to 25% in the Group Housing area. Special care to maintain the green character of the area and accordingly sufficient provisions for greenery, trees and open green spaces shall be made.
 - e) The Commercial area shall not exceed 6.5% of the net planned area of the group housing area. Besides this, an additional area of 1% of the net planned Group Housing area shall be allowed for cultural, recreational and amusement activities, which do not have a predominantly commercial content like cultural centre, art museum, ice skating rink and other such items to be decided by the Director, Town and Country Planning, Haryana. Commercial area in the plotted area shall be governed by the existing provisions in this regard.
 - f) One of the 18 meters wide internal road would be connected to the 30 meters wide proposed road along the foot-hills in Sector 42 and 26 A.
 - g) Policy decisions taken by the Govt. regarding provision of Fire Protection measures in the multi storied buildings shall be abided by.
 - h) The alignment/reservation along the creeks/carryer channel shall be maintained as per requirements of Irrigation/Drainage Deptt. Haryana and as approved by Director, Town and Country Planning, Haryana.
 - i) Adequate access to all unlicensed pockets situated within the licenced colony shall be provided in the detailed layout plan of the group housing area.
 - j) The layout plan will be got approved of the entire area as one scheme within a period of six months from the date of last approval i.e. 29.12.95.
 - k) Community buildings in this area will be constructed within three years from the date of grant of licence.
4. That the portion of Sector/master plan road which shall form part of the licenced area, shall be transferred free of cost to the Government in accordance with Section 3(3) (a) (iii) of the Haryana Development and Regulation of Urban Areas Act, 1975.
5. This licence for the Group Housing Area is valid upto 15-4-2001.

Dated Chandigarh
the 16-4-96

Encl. No. SDP-96/ 5671

Dated: 17-4-96

A copy alongwith a copy of schedule of land is forwarded to the following for information and necessary action :-

1. M/s. Sunrise Land & Housing Co. Ltd., DLF Centre Sansad Marg, New Delhi, alongwith a copy of agreement.
2. Chief Administrator, HUDA, Panchkula;
3. Addl. Director, Urban Estates, Haryana, Panchkula;
4. Chief Engineer, HUDA, Manimajra;
5. Superintending Engineer, HUDA, Gurgaon alongwith copy of agreement.
6. Land Acquisition Officer, Gurgaon;
7. Senior Town Planner, Gurgaon;
8. Senior Town Planner (Enforcement), Panchkula;
9. District Town Planner, Gurgaon; and
10. Accounts Officer, O/O D.T.C.P. Haryana, Chandigarh alongwith copy of agreement.

(R.S. GUJRAL)
DIRECTOR, Town & Country Planning,
Haryana, Chandigarh.



HARERA
GURUGRAM

(Signature)
District Town Planner (Hq) M.
for DIRECTOR, Town & Country Planning,
Haryana, Chandigarh. *(Signature)*

FORM LC-V
(See Rule 12)
HARYANA GOVERNMENT
TOWN AND COUNTRY PLANNING DEPARTMENT

Licence No. 53 of 1996.

1. This licensee has been granted under the Haryana Development & Regulation of Urban Areas Act, 1975 & the Rules made thereunder to M/s. Moonlight Builders & Promoters Ltd., DLF Centre Sansad Marg, New Delhi for setting up of a group housing colony at village Wazirabad, District Gurgaon.
2. The particulars of land wherein the aforesaid colony is to be set up are given in the Schedule annexed hereto and duly signed by the Director, Town and Country Planning, Haryana.
3. The licence is granted subject to the conditions :-
 - a) That the group housing/plotted colony is laid out to conform to the approved layout plan and development works are executed according to the designs and specifications shown in the approved plan.
 - b) That the conditions of the agreements already executed are duly fulfilled and the provisions of Haryana Development and Regulation of Urban Areas Act, 1975 and Rules made thereunder are duly complied with.
 - c) That the demarcation plan of the colony area is submitted before starting the development works in the colony and for approval of the zoning plan.
 - d) The density of population shall not exceed 250 PPA and ground coverage shall be limited to 25% in the Group Housing area. Special care to maintain the green character of the area and accordingly sufficient provisions for greenery, trees and open green spaces shall be made.
 - e) The Commercial area shall not exceed 6.5% of the net planned area of the group housing area. Besides this, an additional area of 1% of the net planned Group Housing area shall be allowed for cultural, recreational and amusement activities, which do not have a predominantly commercial content like cultural centre, art museum, ice skating rink and other such items to be decided by the Director, Town and Country Planning, Haryana. Commercial area in the plotted area shall be governed by the existing provisions in this regard.
 - f) One of the 18 meters wide internal road would be connected to the 30 meters wide proposed road along the foot-hills in Sector 42 and 26 A.
 - g) Policy decisions taken by the Govt. regarding provision of Fire Protection measures in the multi storeyed buildings shall be abided by.
 - h) The alignment/reservation along the creek/carryer channel shall be maintained as per requirements of Irrigation/Drainage Deptt. Haryana and as approved by Director, Town and Country Planning, Haryana.
 - i) Adequate access to all unlicensed pockets situated within the licensed colony shall be provided in the detailed layout plan of the group housing area.
 - j) The layout plan will be got approved of the entire area as one scheme within a period of six months from the date of last approval i.e. 29.12.95.
 - k) Community buildings in this area will be constructed within three years from the date of grant of licence.

That the portion of Sector/master plan road which shall form part of the licensed area, shall be transferred free of cost to the Government in accordance with Section 3(3) (a) (iii) of the Haryana Development and Regulation of Urban Areas Act, 1975.

5. This licence for the Group Housing Area is valid upto 15-4-2001.

Dated Chandigarh
the 16-4-96

Endst. No. 5DP-96/ 5651

Dated: 17-4-96

(R.S. GUJRAL)
DIRECTOR, Town & Country Planning,
Haryana, Chandigarh.



1. A copy alongwith a copy of schedule of land is forwarded to the following for information and necessary action :-

1. M/s. Moonlight Builders & Promoters Ltd., DLF Centre Sansad Marg, New Delhi, alongwith a copy of agreement.
2. Chief Administrator, HUDA, Panchkula;
3. Joint Director, Urban Estates, Haryana, Panchkula;
4. Chief Engineer, HUDA, Manimajra;
5. Superintending Engineer, HUDA, Gurgaon alongwith copy of agreement.
6. Land Acquisition Officer, Gurgaon;
7. Senior Town Planner, Gurgaon;
8. Senior Town Planner (Enforcement), Panchkula;
9. District Town Planner, Gurgaon; and
10. Accounts Officer, (C/O) D.T.C.P. Haryana, Chandigarh alongwith copy of agreement.

District Town Planner (H) M,
for DIRECTOR, Town & Country Planning,
Haryana, Chandigarh AS Lodi

HARYANA GOVERNMENT
TOWN AND COUNTRY PLANNING DEPARTMENT

Licence No 57 of 1996

1. This licence has been granted under the Haryana Development & Regulation of Urban Areas Act, 1975 & the Rules made thereunder to M/s Vishram Agro Farms Ltd., DLF Centre Sansad Marg, New Delhi for setting up of Group Housing colony at village Wazirabad District Gurgaon.
2. The particulars of land wherein the aforesaid colony is to be set up are given in the Schedule annexed hereto and duly signed by the Director, Town and Country Planning, Haryana.
3. The licence is granted subject to the conditions :-
 - a) That the Group Housing/Plotted colony is laid out to conform to the approved layout plan and development works are executed according to the designs and specifications shown in the approved plan.
 - b) That the conditions of the agreements already executed are duly fulfilled and the provisions of Haryana Development and Regulation of Urban Area Act, 1975 and Rules made thereunder are duly complied with.
 - c) That the demarcation plan of the colony area is submitted before starting the development works in the colony and for approval of the zoning plan.
 - d) The density of population shall not exceed 250 PPA and ground coverage shall be limited to 25% in the Group Housing area. Special care to maintain the green character of the area and accordingly sufficient provisions for greenery, trees and open green spaces shall be made.
 - e) The Commercial area shall not exceed 6.5% of the net planned area of the group housing area. Besides this, an additional area of 1% of the net planned Group Housing area shall be allowed for cultural, recreational and amusement activities, which do not have a predominantly commercial content like cultural centre, art museum, ice skating rink and other such items to be decided by the Director, Town and Country Planning, Haryana. Commercial area in the plotted area shall be governed by the existing provisions in this regard.
 - f) One of the 18 meters wide internal road would be connected to the 30 meters wide proposed road along the foot-hills in Sector 42 and 26A.
 - g) Policy decisions taken by the Govt. regarding provision of Fire Protection measures in the multi storeyed buildings shall be abided by.
 - h) The alignment/reservation along the creeks/carrier channel shall be maintained as per requirements of Irrigation/Drainage Deptt. Haryana and as approved by Director, Town and Country Planning, Haryana.
 - i) Adequate access to all unlicensed pockets situated within the licenced colony shall be provided in the detailed layout plan of the group housing area.
 - j) The layout plan will be furnished of the entire area as one scheme within a period of six months from the date of last approval i.e. 29.12.95.
 - k) Community buildings in this area will be constructed as per instructions contained in DTCP endorsement No. SDP-94/1524-11537 dated 25.10.94.
4. That the portion of Sector/master plan road which shall form part of the licenced area shall be transferred free of cost to the Government in accordance with Section 3(3) (n) (iii) of the Haryana Development and Regulation of Urban Areas Act, 1975.
5. This licence is valid upto 29-4-2001

Dated Chandigarh
the 30-4-96

Endst. No. SDP-96/

6341

Dated:

30-4-96

(R.S. GUJRAL)
DIRECTOR, Town & Country Planning
Haryana Chandigarh

A copy along with a copy of schedule of land is forwarded to the following for information and necessary action.

1. M/s Vishram Agro Farms Ltd., DLF Centre Sansad Marg, New Delhi, along with copy of agreement.
2. Chief Administrator, HUDA, Panchkula;
3. Addl. Director, Urban Estates, Haryana, Panchkula;
4. Chief Engineer, HUDA, Manimajra;
5. Superintending Engineer, HUDA, Gurgaon along with copy of agreement.
6. Land Acquisition Officer, Gurgaon;
7. Senior Town Planner, Gurgaon
8. Senior Town Planner (Enforcement), Panchkula;
9. District Town Planner, Gurgaon; and
10. Accounts Officer, O/O D.T.C.P. Haryana, Chandigarh along with copy of agreement.



District Town Planner (Hq) M
for DIRECTOR, Town & Country Planning
Haryana, Chandigarh.

FORM LC - V
 (See Rule 12)
 HARYANA GOVERNMENT
 TOWN AND COUNTRY PLANNING DEPARTMENT

Licence No. 117 of 1995.

1. This licence has been granted under the Haryana Development and Regulation of Urban Areas Act, 1975 and the Rules made thereunder to M/s Dreamland Agro Industries Ltd., DLF Centre Sansad Marg New Delhi,, for setting up of a group housing colony at village Wazirabad District Gurgaon.
2. The particulars of land wherein the aforesaid colony is to be set up are given in the schedule annexed hereto and duly signed by the Director, Town and Country Planning, Haryana.
3. The licence is granted subject to the conditions:-
 - a) That the group housing ^{plotted} colony is laid out to conform to the approved layout plan and development works are executed according to the designs and specifications shown in the approved plan.
 - b) That the conditions of the agreements already executed are duly fulfilled and the provisions of Haryana Development and Regulation of Urban Areas Act, 1975 and Rules made thereunder are duly complied with.
 - c) That the demarcation plan of the colony area is submitted before starting the development works in the colony for approval of the zoning plan.
 - d) The EDC rates are under review and are likely to be finalised shortly. The difference in rates shall be payable alongwith 18% interest per annum from the date of grant of licence. The coloniser shall also submit further 25% bank guarantee of additional amount of EDC.
 - e) The density of population shall not exceed 250 PPA and ground coverage shall be limited to 25% in the Group Housing area. Special care to maintain the green character of the area and accordingly sufficient provisions for greenary, trees and open green spaces shall be made.
 - f) The Commercial area shall not exceed 6.5% of the net planned area of the group housing area. Besides this, an additional area of 1% of the net planned Group Housing area shall be allowed for cultural, recreational and amusement activities, which do not have a predominant commercial

DTCP (HR)


 HARERA
 GURUGRAM

To be read with Licence No 117 of 1995

DETAILS OF LAND OF M/S DREAMLAND AGRO INDUSTRIES LTD

<u>LAND AT VILLAGE</u>	<u>KEASRA NOS.</u>	<u>AREA</u>	
		<u>BIGHA-BISWA-BISWANSI</u>	
WAZIRABAD	2319	0 - 05 - 00	
	2320	0 - 02 - 00	
	2329	1 - 06 - 00	
	2349/1	1 - 14 - 00	
	275/2	1 - 11 - 00	
	2339	0 - 10 - 00	
	2343	0 - 11 - 00	
	305	0 - 14 - 00	
	306	2 - 19 - 00	
	373	2 - 17 - 00	
	374	1 - 01 - 00	
	2007/2	1 - 11 - 05	
	2006/1	1 - 14 - 00	
	2009/1	2 - 16 - 00	
	1992/1	0 - 08 - 09	
	2102	2-18	
	2103	2-03	
	2052/2	3-03/5	
	2053/1	0-07	
		<u>8-11</u>	
	1/5 share		1 - 14 - 06
2093	1-05		
2096	2-15		
2097	1-03		
2099 min	1-02-18		
	<u>6-05-18</u>		
297/2517 share		0 - 14 - 17	
303/1	9-8		
1/6 share		1 - 11 - 07	
2334 min		0 - 14 - 09	
2026/3		0 - 15 - 00	
2058/2/2		0 - 08 - 00	
2060/1		0 - 13 - 00	

11
JTCP (HT)



From page cont.

Village	Khasra No.	Area		
		B	B	B
Wazirabad	2009/2	0	18	0
	2059/2	0	11	10
	2059/1/4	1	9	9
	334/2		1-6-0	
	335		1-9-0	
	336		1-12-0	
	337		2-3-0	
	342		0-9-0	
	343/1		0-9-0	
	344/2		0-19-0	
			8-7-0	
	823/3343 share	2	1	3
	270/1	0	17	5
Total		32	8	10

Or Say : 20.265 Acres

[Signature]

Director
Town and Country Planning,
Haryana, Chandigarh

Chhotra



HARERA
GURUGRAM

content like cultural centre, art museum, ice skating rink and other such items to be decided by the Director, Town and Country Planning, Haryana Commercial area in the plotted area shall be governed by the existing provisions in this regard.

- g) One of the 18 meters wide internal road would be connected to the 30 meters wide proposed road along the foot-hills in Sector 42 and 26 A.
- h) Policy decisions taken by the Govt. regarding provision of Fire Protection measures in the buildings shall be abided by:
4. That the portion of Sector/Master plan road which shall form part of the licenced area, shall be transferred free of cost to the Government in accordance with Section 3(3) (a) (iii) of the Haryana Development and Regulation of Urban Areas Act, 1975.
5. The licence for the Group Housing Area is valid upto 28-12-2000 and for plotted area upto 28-12-1997.

Dated 29-12-1975

(R.S. GUJRAL)
Director,
Town and Country Planning,
Haryana, Chandigarh.

Endst. No. 5DP-95/ 7577

Dated: 29-12-75

A copy alongwith a copy of schedule of land is forwarded to the following for information and necessary action:-

- ✓ 1. M/s Suvidha Agro Products Limited DLF Centre Sansad Marg New Delhi, alongwith a copy of agreement.
2. Chief Administrator, HUDA, Panchkula;
3. Addl. Director, Urban Estates, Haryana Panchkula;
4. Chief Engineer, HUDA, Manimajra;
5. Superintending Engineer, HUDA, Gurgaon alongwith copy of agreement.
6. Land Acquisition Officer, Gurgaon;
7. Senior Town Planner, Gurgaon;
8. Senior Town Planner (Enforcement), Panchkula.
9. District Town Planner, Gurgaon; and
10. Accounts Officer, O/O D.T.C.P. Haryana, Chandigarh alongwith copy of agreement.

District Town Planner (Hq) M.
for Director, Town and Country Planning,
Haryana, Chandigarh

CIC No 121 of 1995

2

CHAKKARPUR

563/1	2-7-8	
11/32 share		0 - 16 - 5
562	2-8	
1/4 share		0 - 12 - 0
567 min	3-4	
1/8 share		0 - 8 - 0

Total : 47 - 0 - 10
 or say : 29.39 Acres

[Signature]
 DIRECTOR
 Town & Country Planning
 Mayapada, Chandigarh

Total Area Purchased by Union
 State Government
 Chandigarh



TO BE READ WITH LICENCE NO.121 of 95

REVISED DETAILS OF LAND OF M/S SUVIDHA AGRO PRODUCTS LTD.,
(NOW AMALGAMATED INTO M/S NILGIRI CULTIVATIONS (P) LTD.)

Village	Khasra No.	Area			
		B	B	B	
Wazirabad	2102	2-18-0			
	2103	2-3-0			
	2052/2	3-3-0			
	2053/1	0-7-0			
		8-11-0			
	3/5 share		5	2	12
	2093	1-5-0			
	2096	2-15-0			
	2097	1-3-0			
	2099/1	1-2-18			
		6-5-18			
	2221/2518 share		5	11	0
	2085	3-16-0			
	2088	1-0-0			
	2090	1-1-0			
	2092	0-10-0			
	2094	1-7-0			
	2095	1-3-0			
	2098	0-11-0			
	2100	2-4-0			
	2087	1-14-0			
		13-6-0			
	74/75 share		13	2	10
	2086		3	18	0
	2083		2	12	0
	2053/2/2		2	11	16
	2054/2		1	15	19
2055/3		0	12	8	
2082		2	11	0	
2091		1	19	0	
2101		3	8	0	
2084		2	0	0	
304/4 min north	1-10-2				
241/602 share		0	12	1	
Chakarpur	563/1 min	1-8-8			
	11/32 share		0	9	15
	562 min	1-5-16			
	1/4 share		0	6	9
	567 min	3-4-0			
	1/8 share		0	8	0
Total			47	0	10

Or Say : 29.39 Acres

[Signature]
Director

Town and Country Planning,
Hatyau, ...

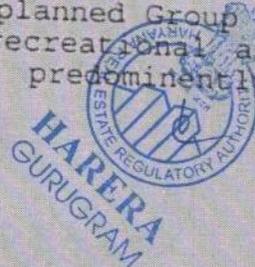


FORM LC - V
 (See Rule 12)
 HARYANA GOVERNMENT
 TOWN AND COUNTRY PLANNING DEPARTMENT

Licence No. 129 of 1995.

1. This licence has been granted under the Haryana Development and Regulation of Urban Areas Act, 1975 and the Rules made thereunder to M/s Pracheen Krishi Udyog Ltd., DLF Centre Sansad Marg New Delhi,, for setting up of a group housing colony at village Wazirabad District Gurgaon.
2. The particulars of land wherein the aforesaid colony is to be set up are given in the schedule annexed hereto and duly signed by the Director, Town and Country Planning, Haryana.
3. The licence is granted subject to the conditions:-
 - a) That the group housing ^{plotted} colony is laid out to conform to the approved layout plan and development works are executed according to the designs and specifications shown in the approved plan.
 - b) That the conditions of the agreements already executed are duly fulfilled and the provisions of Haryana Development and Regulation of Urban Areas Act, 1975 and Rules made thereunder are duly complied with.
 - c) That the demarcation plan of the colony area is submitted before starting the development works in the colony for approval of the zoning plan.
 - d) The EDC rates are under review and are likely to be finalised shortly. The difference in rates shall be payable alongwith 18% interest per annum from the date of grant of licence. The coloniser shall also submit further 25% bank guarantee of additional amount of EDC.
 - e) The density of population shall not exceed 250 PPA and ground coverage shall be limited to 25% in the Group Housing area. Special care to maintain the green character of the area and accordingly sufficient provisions for greenary, trees and open green spaces shall be made.
 - f) The Commercial area shall not exceed 6.5 % of the net planned area of the group housing area. Besides this, an additional area of 1% of the net planned Group Housing area shall be allowed for cultural, recreational and amusement activities, which do not have a predominantly commercial

DTCP (HR)



2

334/2	1-6
335	1-9
336	1-12
337	2-3
342	0-9
343/1	0-9
344/2	0-19
	<hr/>
	8-7

600/3343 share

1 - 10 - 00

Total :

31 - 13 - 14

or say :

19.803 Acres

DIRECTOR
Town & Country Planning
Hariana, Chandigarh R

Total Area Purchased by
Share Owned by Other
Associate Companies



FORM LC - V
 (See Rule 12)
 HARYANA GOVERNMENT
 TOWN AND COUNTRY PLANNING DEPARTMENT

Licence No. 131 of 1995.

1. This licence has been granted under the Haryana Development and Regulation of Urban Areas Act, 1975 and the Rules made thereunder to M/s Vikalpa Agro Industries (P) Ltd., DLF Centre Sansad Marg New Delhi,, for setting up of a group housing/colony at village Wazirabad District Gurgaon.
2. The particulars of land wherein the aforesaid colony is to be set up are given in the schedule annexed hereto and duly signed by the Director, Town and Country Planning, Haryana.
3. The licence is granted subject to the conditions:-
 - a) That the group housing ^{plotted} colony is laid out to conform to the approved layout plan and development works are executed according to the designs and specifications shown in the approved plan.
 - b) That the conditions of the agreements already executed are duly fulfilled and the provisions of Haryana Development and Regulation of Urban Areas Act, 1975 and Rules made thereunder are duly complied with.
 - c) That the demarcation plan of the colony area is submitted before starting the development works in the colony for approval of the zoning plan.
 - d) The EDC rates are under review and are likely to be finalised shortly. The difference in rates shall be payable alongwith 18% interest per annum from the date of grant of licence. The coloniser shall also submit further 25% bank guarantee of additional amount of EDC.
 - e) The density of population shall not exceed 250 PPA and ground coverage shall be limited to 25% in the Group Housing area. Special care to maintain the green character of the area and accordingly sufficient provisions for greenary, trees and open green spaces shall be made.
 - f) The Commercial area shall not exceed 6.5 % of the net planned area of the group housing area. Besides this, an additional area of 1% of the net planned Group Housing area shall be allowed for cultural, recreational and amusement activities, which do not have a predominantly commercial

DTCP (HR)



HARERA
GURUGRAM

To be read with Licence No 131 of 1955

DETAILS OF LAND OF M/S VIKALPA AGRO INDUSTRIES PVT LTD

<u>LAND AT VILLAGE</u>	<u>KHASRA NOS.</u>	<u>AREA</u> <u>BIGHA-BISWA-BISWANSI</u>
WAZIRABAD	2051	3 - 16 - 00
	2052/1	0 - 09 - 00
	2102	2-18
	2103	2-3
	2052/2	3-3
	2053/1	0-7
		<u>8-11</u>
	1/5 share	1 - 14 - 00
	2032/4	0 - 04 - 00
	2033/2	0 - 13 - 16
	2035/3	0 - 17 - 10
	2044/4	1 - 05 - 11
	2043/6	0 - 03 - 06
	2046/1	1 - 13 - 00
	2047/1	1 - 19 - 03
2037/4	0 - 12 - 10	
2038/6	1 - 05 - 10	
2050/2	2 - 13 - 18	
273	1 - 10 - 00	
	<hr/>	
	Total :	18 - 17 - 04
	or say :	11.787 Acres

Total Area...
Share...
...



Quarterly Schedules

HRERA Gurugram

Project Registration Number : GGM/872/604/2024/99 DATED 04.10.2024

Project Name : THE DAHLIAS

Project Number : RERA-GRG-1690-2024

Project Type : NEW

Report Online Submission Date : 14-Oct-2025

Estimated cost of the Project (ref. REP-I Part-C)

S.No.	Particulars	Amount (In Lakhs)
1	Cost of the land (if included in the estimated cost)	5309.16
2	Estimated cost of construction of apartments	513606.96
3	Estimated cost of infrastructure & other structure	37579.8
4	Other cost including EDC taxes, levies, etc	62155.91
	Total	618651.83

Apartments

Name of the approval	Status	Date
Demarcation Plan	Obtained Approval on	20-11-2020
Zoning Plan	Obtained Approval on	20-11-2020
Service Plans	Obtained Approval on	31-12-2024
Electricity Plans	Have not applied till date	N/A
Site Plans	Obtained Approval on	19-09-2024
Building Plans	Obtained Approval on	19-09-2024
Flre NOC	Have not applied till date	N/A





HARERA
GURUGRAM

1	RESIDENTIAL UNITS	2 No. Type/Size	
2	Apartment	18	18

3	Expenditure on infrastructure	Amount (in Lakhs)	0
4	Expenditure on infrastructure made in the Quarter	Amount (in Lakhs)	12285.50
5	Other Expenditure	Amount (in Lakhs)	0
6	Expenditure on Taxes, Levies, EDC etc	Amount (in Lakhs)	0

7	Expenditure on Taxes, Levies, EDC etc in the Quarter	Amount (in Lakhs)	0
8	Actual gross sale of flats	Amount (in Lakhs)	0
9	EDC charges on flats	Amount (in Lakhs)	0



List of Uploaded Documents

Sr. No.	Document Description	Date of Upload Document	View
1	CERTIFICATE OF THE REGISTERED ARCHITECT OF THE PROJECT CERTIFYING THE PERCENTAGE OF THE CONSTRUCTION WORK UPTO DATE; THE PERCENTAGE OF CONSTRUCTION WORK UNDERTAKEN DURING THE PREVIOUS QUARTER; AND THE PERCENTAGE OF WORK REMAINING.	14-10-2025	View
2	A CERTIFICATE OF THE REGISTERED ENGINEER CERTIFYING PERCENTAGE OF INFRASTRUCTURE WORK CARRIED OUT. THE INFRASTRUCTURE WORK INCLUDES ROADS, SEWERAGE SYSTEM, STORM WATER DRAINAGE SYSTEM, WATER SUPPLY, AND ELECTRICITY SUPPLY.	14-10-2025	View
3	CERTIFICATE OF CHARTERED ACCOUNTANT OF THE PROJECT TO SHOW TOTAL AMOUNT OF MONEY RECEIVED FROM ALLOTTEES AND OTHER SOURCES; MONEY DEPOSITED IN THE ESCROW ACCOUNT; THE MONEY WITHDRAWN FROM THE ESCROW ACCOUNT; AMOUNT OF FUNDS INVESTED ON THE CONSTRUCTION WORK OF THE PROJECT INCLUDING PURCHASE OF MATERIALS. THE CERTIFICATE SHALL ALSO CONTAIN INFORMATION RELATING TO THE QUANTUM OF MONEY WITHDRAWN BY THE PROMOTERS FOR THE PURPOSES OTHER THAN FOR THE PROJECT	14-10-2025	View
4	SELF CERTIFICATE OF THE PROMOTER TO SHOW THE NUMBER OF PLOTS/APARTMENTS SOLD UPTO THE DATE OF REGISTRATION AND THE PLOTS/APARTMENTS SOLD IN EACH QUARTER THERE-AFTER.	14-10-2025	View
5	A SEPARATE CERTIFICATE BY A CHARTERED ACCOUNTANT CERTIFYING THE TOTAL CUMULATIVE COST INCURRED ON CONSTRUCTION OF THE PROJECT UPTO END OF LAST QUARTER; THE PERCENTAGE OF REMAINING WORK IN TERMS OF COST, AND THE ESTIMATED BALANCE COST TO BE INCURRED FOR COMPLETION OF THE PROJECT.	14-10-2025	View



DLF LIMITED

DLF Gateway Tower, R Block,
DLF City Phase – III, Gurugram – 122 002,
Haryana (India)
Tel.: (+91-124) 4396000, investor-relations@dlf.in



SELF CERTIFICATE OF THE PROMOTER TO SHOW THE NUMBER OF PLOTS/APARTMENTS/UNITS SOLD UPTO THE DATE OF REGISTRATION AND THE PLOTS/APARTMENTS SOLD IN EACH QUARTER THERE-AFTER.

SELF CERTIFICATE FOR THE QUARTER ENDED ON 30.09.2025 IN RESPECT OF THE PROJECT	
Name of the Project	The Dahlias
Location	Sector-54, Gurugram
RERA Registration No.	RC/REP/HARERA/GGM/872/604/2024/99 dated 04.10.2024
Temp ID	RERA-GRG-PROJ-1690-2024
Name of the Promoter	DLF Limited

Sr. No.	Particulars	No. of Units
1	Total No. of Units in the Project	421 (420 Residential Units +1 Club House)
2	No. of Units sold upto the date of registration	NIL
3.	No. of Main Units sold during the quarter	18
4.	No. of Main Units cancelled during the quarter	NIL



Office No. 304 RG Square Mall, Near Max Hospital, Patparganj IP Extn Delhi - 110092 Ph : 9810122028, 011-42486944 harsh@hdsassociates.com	H D SACHDEVA & ASSOCIATES Chartered Accountants
---	---

Report for quarter ending	30-09-2025
---------------------------	------------

Subject	Certificate for withdrawal of money from separate RERA account the end of the quarter Sep 30' 2025
---------	--

1. we have undertaken assignment as Chartered Accountant for certifying withdrawal of money from separate RERA account at the end of the quarter Sep 30' 2025

Sr. No.	Particulars	Information
1.	Project/phase of the project	The Dahlias
2.	Location	Sector 54, Gurugram
3.	Licensed area in acres	542.8515 acres
4.	Area for registration in acres	16.489 acres
5.	HARERA registration no.	99 of 2024 dated 04.10.2024
6.	Name of licensee	M/s DLF Limited
7.	Name of collaborator	NA
8.	Name of developer	M/s DLF Limited
9.	Estimated cost of real estate project	692424 Lakhs

2. Details related to inspection are as under

Sr. No	Particulars	Information
1.	Date of certifying withdrawal of money from separate RERA account at the end of the quarter	30-09-2025
2.	Name of chartered accountant firm/ individual	H D SACHDEVA & ASSOCIATES, CHARTERED ACCOUNTANTS

3. We certify withdrawal of money from separate RERA account at the end of the quarter for the aforesaid project as completed on the date of this certificate is as given in table A and table B below.

4. This certificate is being issued as per the requirement of compliance in accordance with the Real Estate(Regulation and Development) Act, 2016 the Haryana Real Estate (Regulation and Development) Rules,2017 by the company for the project/phase under reference and is based on the records and documents produced before me and explanations provided to us by the management of the company; it is based on the verification of books of accounts and other related documents till (date 30.09.2025)

5. Further to above, based upon our examination of books of accounts and related records, it is confirmed that no amount has been withdrawn except for payment towards construction/ development, land cost and statutory dues/ charges. All statutory approvals as applicable on promoter are also valid on date.

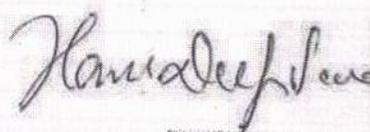
Date	Oct 10' 2025	For H D Sachdeva & Associates Chartered Accountants
Place	New Delhi	  (Harsh Deep Sachdeva) Membership No. 090181 UDIN: 25090181BMHYTR2004



Table - A					
Project cost details (in lacs)					
Sl. No.	Particulars	Estimated (column - A)		Incurred (column - B)	
		Amount (Rs. in lacs)	(%) of total project cost	Paid (Rs. in lacs)	(%) of total incurred
1.	Land cost	5,309	1%	329	0%
2.	External Development Charges				
3.	Infrastructure Development Charges				
4.	Internal Development Works				
5.	Cost of construction	6,81,558	98%	42,298	6%
6.	Cost of construction of community facilities				
7.	Other costs	5,557	1%	4,958	1%
8.	Total estimated cost of the real estate project (1+2+3+4+5+6+7) of estimated cost (column-A).				6,92,424
9.	Total cost incurred and paid of the real estate project (1+2+3+4+5+6+7) of incurred and paid (column-B) (taking into account the proportionate land cost, this in effect allows the promoter to withdraw the proportionate land cost component of construction)				47,586
10.	Percentage of completion of construction work (as per project architect's certificate by the end of month/quarter)	Sub structure - 21%, Super structure - 0% MEP (Mechanical/Electrical/Plumbing & Firefighting) - Nil respectively Finishing (Internal/External) - Nil			
11.	Proportion of the amount paid till the end of month/quarter towards land and construction cost vis-à-vis the total estimated cost. (Sr no. 9/Sr. no 8)				7%
12.	Amount which can be withdrawn from the separate RERA bank account.(12(i)+12(ii))				59,300
	(i) Cost incurred as referred in S.No 9 above (or proportionate to total cost incurred)				47,586
	(ii) 70% of GST outflow/ indirect taxes pass through (refer clause 5(i) of HRERA notification dated May 10, 2019) (Refer note 3)				11,714
13.	Less amount withdrawn till date of this certificate as per the books of accounts and bank statement				41,256
14.	Net amount which can be withdrawn from the separate RERA bank account under this certificate				18,044

Note :-

- Budget land cost is taken based on book value; In accordance with RERA regulation, the Land Cost incurred for the quarter is considered based on HARERA circular dated 21.03.2023 vide no. 12/2023.
- The proportionate collection from allottees towards GST (i.e indirect taxes pass through) is being deposited in 70% RERA account, however the promoter is eligible to withdraw from Escrow account, refer clause 5(i) HRERA notification dated May 10' 2019.

TABLE - B

Details of RERA bank account (Rs. In Lacs)

1.	Bank Name	ICICI Bank
2.	Branch Name	Qutub Plaza, DLF Phase - 1, Gurgaon - 122002
3.	Account No.	017705014813
4.	IFSC code	ICIC000177
5.	Opening balance at the end of previous quarter (as on 01-07-2025)	1,88,238
6.	Deposits during the quarter under report*	35,780
7.	Withdrawals during the quarter under report	-6,373
8.	Closing balance at the end of the quarter (as on 30-09-2025)	2,17,645

* Amount inclusive of interest on FDR
No lien on FDR deposited under RERA account





D.K. NAGPAL & ASSOCIATES

(An ISO CERTIFIED FIRM 9001:2015)

Chartered Engineers & Govt. Approved Valuers

G-7, Basement, South Extension Part-II, New Delhi-110049

Tel: +91- 011-40898900,49005400,41644340,41644341

E-mail:valuers@dknassociates.com

Annexure B

Engineer's Certificate

Report for quarter ending

30.09.2025

Subject

Certificate of percentage of completion of construction work of the project at the end of the quarter:

1. I/we have undertaken assignment as engineer for certifying percentage of completion of construction work of the above-mentioned project as per the approved plans and approved structural drawings duly vetted by the proof consultant.

Sr. No.	Particulars	Information
1.	Project/phase of the project	THE DAHLIAS
2.	Location	R16, DLF5, Sector-54, Gurugram, Haryana
3.	Licensed area in acres	16.489 acre
4.	Area for registration in acres	16.489 acre
5.	HARERA Registration No.	99 of 2024 Dated: 04-10-2024
6.	Name of licensee	M/s DLF Limited
7.	Name of collaborator	-
8.	Name of Developer	M/s DLF Limited

2. Details related to inspection are as under

1.	Date of certifying of percentage of construction work/ site inspection	30.09.2025
2.	Name of engineering firm/ individual	M/s D K Nagpal & Associates
3.	Date of site inspection	30.09.2025

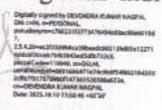


DEVENDR
A KUMAR
NAGPAL

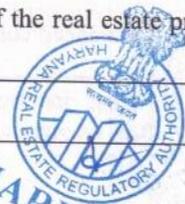
Digitally signed by DEVENDRA KUMAR NAGPAL
DN: cn=D, o=PERSONAL,
serialNumber=C762319277347949609c90e
6012e7,
2.5.4.20=uc2f3090Ac339baad402128d5e
3277146a4f70c6788564e4b9732c5,
postalCode=110049, st=DELHI,
serialNumber=89f160647e74c9b854962
1863564b701270700074781312550846
53e, cn=DEVENDRA KUMAR NAGPAL
Date: 2025.10.10 12:58:27 +05'30'

886

8.	I also certify that the work has been executed as per approved drawings, statutory/ mandatory approvals, Haryana Building Code, 2017/ National Building Code (wherever applicable) and the material used in the construction, infrastructure work and internal development works are as per the projected standard as envisaged in the registration and brochure, publication material and other documents shared with the buyers in this regard
9.	I also certify that the cost of the civil work/ MEP and allied work for the aforesaid project as completed on the date of this certificate is as given in table A and table B below;

Date	:	<p style="text-align: right;">Yours faithfully,</p> <p>Signature & name (in block letters) with stamp of engineering firm/ individual</p> <p>DEVENDRA KUMAR NAGPAL</p> 
Place	:	
	:	
Local authority license No.	:	
Local authority license no. valid till (date)	:	

*Note	
1.	The scope of work is to complete entire real estate project as per drawings approved from time to time so as to obtain occupation certificate/ completion certificate.
2.	(*) Quantity survey can be done by office of engineer or can be done by an independent quantity surveyor, whose certificate of quantity calculated can be relied upon by the engineer. In case of independent quantity surveyor being appointed by promoter, the name has to be mentioned at the place marked (*) and in case quantity are being calculated by office of engineer, the name of the person in the office of engineer, who is responsible for the quantity calculated should be mentioned at the place marked (*).
3.	The estimated cost includes all labour, material, equipment and machinery required to carry out entire work.
4.	As this is estimated cost, any deviation in quantity required for development of the real estate project will result in amendment of the cost incurred/ to be incurred.
5.	All component of work with specifications are indicative and not exhaustive.



HARERA GURUGRAM

Table - C		
EDC/ IDC etc in respect of the entire project/ phase of the project		
Sr. No.	Particulars	Amount (Rs. in lacs)
1.	Total external development cost and infrastructure development charges as prescribed by the government as on_30.09.2025	N/A
2.	EDC, IDC paid so far as on 30.09.2025	N/A
3.	EDC, IDC paid in terms of percentage of total EDC, IDC, etc.	N/A
4.	Balance EDC/ IDC to be paid	N/A

Table - D		
List of extra/ additional items executed with cost. (which were not part of the original estimate of total cost)		
Sr. No.	Particulars	Amount (Rs. in lacs)
1.	Total external development cost and infrastructure development charges as prescribed by the government as on 30.09.2025	N/A

Note: (*) extend as per requirement

FOR OFFICE USE ONLY			
1.	The % of work done	The % of estimated cost incurred	The deviation if any With remarks
2.	The % of the work done as on date	The % of work to be done by this time as per original projection	The deviation if any With remarks

DEVENDR
A KUMAR
NAGPAL

Digitally signed by DEVENDRA KUMAR
NAGPAL
DN: cn=DEVENDRA KUMAR,
o=PERSONAL,
serialNumber=7682318773476494c98a
c99a015d7,
c=IN, email=DEVENDRA.KUMAR@NAGPAL
INDIA, postalCode=110049, st=DELHI,
serialNumber=888160441874c45888d
80218d3502ff6780176709b071473635
2658ba653e, cn=DEVENDRA KUMAR
NAGPAL
Date: 2025.10.10 12:39:06 +05'30'



HARERA
GURUGRAM

Architect's Certificate*		
Report for quarter ending	30-09-2025	
Subject	Certificate of progress of construction work	
1.	I/We have undertaken assignment as architect for certifying progress of construction work in the below mentioned project as per the approved plans	
Sr. No.	Particulars	Information
1.	Project/Phase of the project	THE Dahlias
2.	Location	R16, DLF5, Sector-54, Gurugram, Haryana
3.	Licensed area in acres	16.489 acre
4.	Area for registration in acres	16.489 acre
5.	HARERA registration no.	99 of 2024 dated: 04-10-2024
6.	Name of licensee	-
7.	Name of collaborator	-
8.	Name of Developer	M/s DLF Limited
2.	Details related to inspection are as under	
1.	Date of certifying of percentage of construction work/ site inspection	30.09.2025
2.	Name of Architect/ Architect's firm	Dr. Varsha Khetarpal Kumar
3.	Date of site inspection	30.09.2025



**HARERA
GURUGRAM**

*On the letter head of the architect firm

89

Table - A

Building/ Tower no. (to be prepared separately for each building/ tower in the project/ phase of the project)		The Dahlias - Tower 1, Tower 2, Tower 3, Tower 4, Tower 5, Tower 6, Tower 7, Tower 8, Tower 9		
A1 Cumulative progress of the project/phase at the end of the quarter.				
Sr. No.	Project components	Work done value during the quarter	Cumulative work done value till date	Percentage of work done to the total proposed work
1.	Sub structure (Inclusive of excavation, foundation, basements, water proofing, etc.)	2559	29781	21%
2.	Super structure (slabs, brick work, block work, staircase, lift wells, machine rooms, water tank, etc.)			
3.	MEP			
3.1	Mechanical (lifts, ventilation, etc.)			
3.2	Electrical (conduiting, wiring, fixtures, etc.)			
3.3	Plumbing & Firefighting (piping, pumps and pump room, fixtures, etc.)			
4.	Finishing			
4.1	Internal (plaster, tilling, flooring, painting, etc. within units and common areas)			
4.2	External (plaster, painting, facade, etc.)			



Sr. No.	Tasks/ Activity		Description of work done	Percentage of total proposed work
	Sub-Structure Status			
15.	Status of white washing			
	(i)	Internal walls		
	(ii)	External walls		
16.	Status of finishing			
	(i)	Staircase with railing		
	(ii)	Lift wells		
	(iii)	Lift lobbies/ common areas floor wise		
17.	Status of installation			
	(within flat/unit)			
	(i)	Doors and windows panels		
	(ii)	Sanitary fixtures		
	(iii)	Modular kitchen		
	(iv)	Electrical fittings/ lighting		
	(v)	Gas piping (if any)		
	(other than flat/units)			
	(vi)	Lifts installation		
	(vii)	Overhead tanks		
	(viii)	Underground water tank		
	(ix)	Firefighting fitting and equipment's as per CFO NOC		
(x)	Electrical fittings in common areas			
(xi)	Compliance to conditions of environment/ CRZ NOC			
18.	Waterproofing of terraces			
19.	Entrance lobby finishing			
20.	Status of construction of compound wall			

Note: (*) extend rows as per requirement.



HARERA
GURUGRAM

1680

COUNTERFOIL

इसे फाइकर प्रेषक अलग पास रख ले।
To be detached and kept
by the Sender.

पोस्टल ऑर्डर
10-09-25

₹ 10
Received
POSTAL ORDER
For D.C. Gurukul

किसे अदा करना
To whom payable _____

किस डाकघर में
At what Office _____

क्या इसे क्रॉस किया है
Whether crossed _____

भेजने की तारीख
Date sent _____

68F 283837

Resident of State	Haryana
Designation/Status	PARTNER
Name	CHHAGU RAM VERMA
Resident of State	Haryana
Designation/Status	PARTNER
Name	DALIP SINGH

Details of Managing Authorized Partners

If partner's name is different from the name of the company

Trade Name of the company NORTH SOUTH LOGISTICS SERVICES

Legal Name NORTH SOUTH LOGISTICS SERVICE

Goods and Services Tax Identification Number: 05AAFTN1781234



3. Clarify whether this land included the village dam / johar / waterbody that existed earlier for flood control and irrigation. Provide certified revenue records mentioning this.
4. Provide certified copies of mutation orders transferring ownership/possession of this land to DLF or related entities.
5. Provide copies of demarcation reports / khasra-wise land-use verification done for this parcel.

C — General

1. Provide certified copies of any revenue entries where DLF's land overlapped with "protected forest / Aravalli land" in Gurugram.
2. Provide certified copies of correspondence between Revenue Dept. and Forest Dept. / DTP / SEIAA regarding classification of land for these projects.
3. Provide certified copies of chakbandi records (if any) showing whether Nathupur village lands were ever regularised (since 1939-40).
4. Provide certified copies of all notices / objections / litigation files where residents or departments objected to DLF's land acquisitions in Wazirabad or Nathupur.

Grounds:

This information is sought in large public interest as multiple large projects are being constructed on land parcels where revenue classification, khasra overlaps, and village commons/forest land status are disputed. Only Revenue Dept. records can clarify whether DLF had clear title or misused approvals.

Declaration:

I am a citizen of India and seeking this information under RTI Act, 2005.

Applicant:



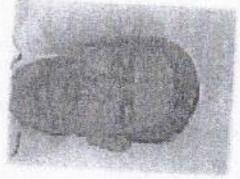
Ram Kishore

B-172, DLF Regal Gardens, Sector-90, Gurugram – 122505

Mobile: 9205279997 | Email: ram43kishore@gmail.com

18-09-25
Received
 For D C Gurugram

आधार — आम आदमी का अधिकार



राम किशोर
Ram Kishore
जन्म वर्ष / Year of Birth : 1973
पुरुष / Male



भारत सरकार
GOVERNMENT OF INDIA

Ram Kishore



भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

पता: S/O सुरेश शर्मा नं. 235,
फ्लेफ़ेज फ़ेज 3, गणेश नगर,
हरदोरा, पिनकोड: 122002

Address: S/O Suresh, HOUSE: N
235, DLF PHASE III
Nathupur(67), Nathupur, Gurgaon,
Haryana 122002

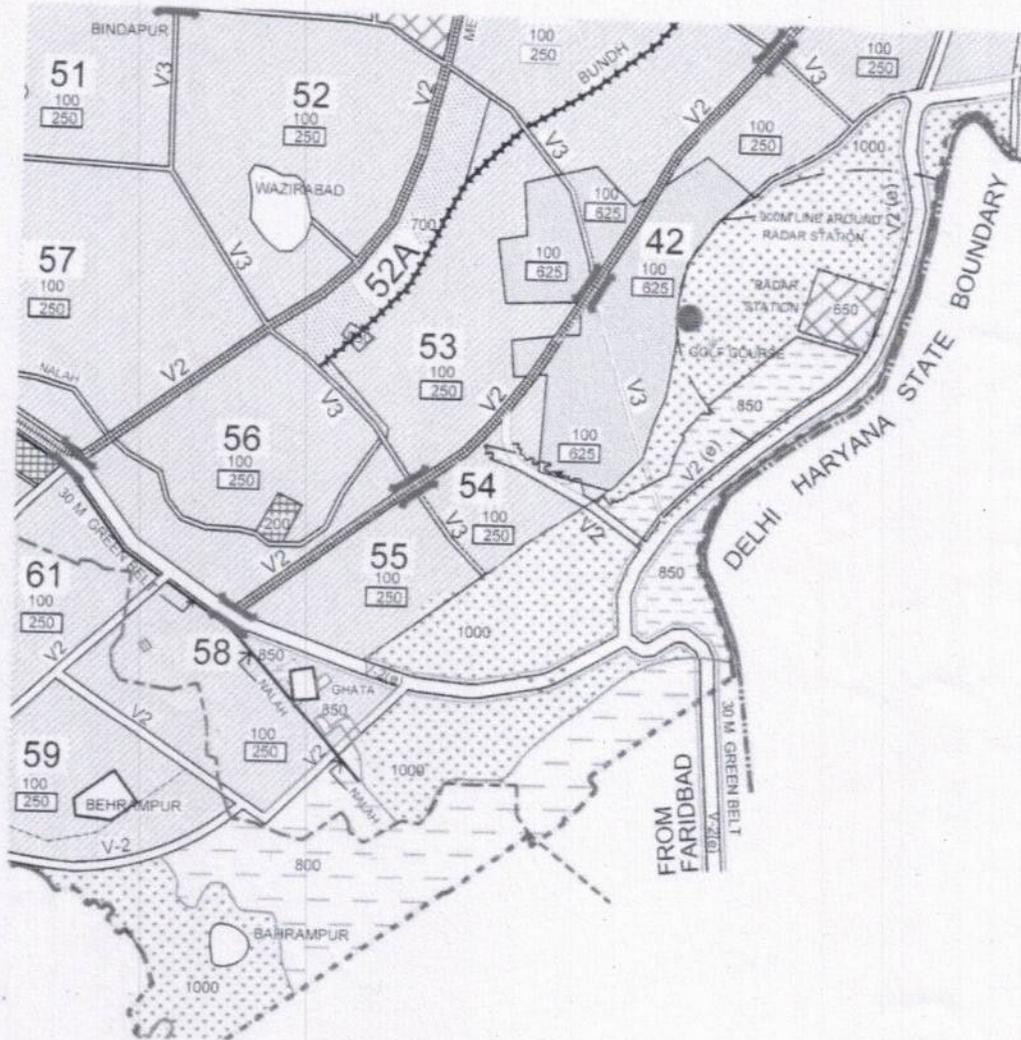
1947
1800 180 1847

India@nata.gov.in

www.uidai.gov.in

PO Box No. 1947
Delhi 110019

Handwritten notes and scribbles at the bottom of the page.



(For Assistance of the Hon'ble Tribunal) For illustrative and Limited purpose only proving project site sector 54 adjacent to NSZ.

96

GURGAON - MANESAR URBAN COMPLEX - 2031 AD

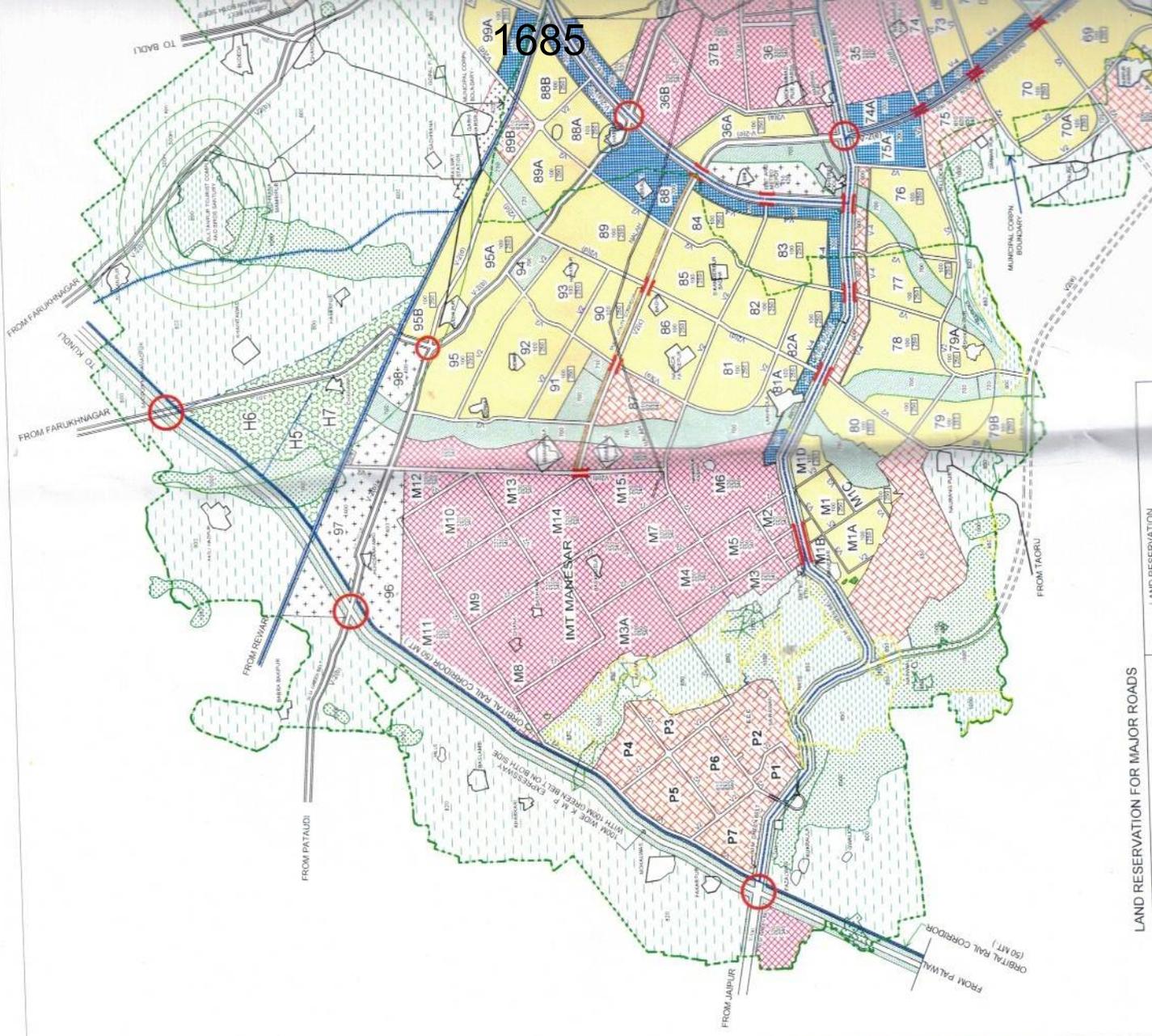
FINAL DEVELOPMENT PLAN FOR CONTROLLED AREAS
DENOTED ON DRG.NO.-D.T.P.(G)1936 DATED 16.04.2010
UNDER SECTION 5 (7) OF ACT NO. 41 OF 1963

- LEGEND:-**
- STATE BOUNDARY
 - MUNICIPAL CORPORATION BOUNDARY
 - OLD MUNICIPAL COMMITTEE LIMIT
 - CONTROLLED AREA BOUNDARY
 - VILLAGE ABADI
 - METALLED ROAD
 - KATCHA RASTA
 - NATIONAL HIGHWAY
 - RAILWAY LINE
 - METRO ROUTE
 - WATER BODIES/ DRAIN / RIVER
 - SECTOR NO. / DENSITY / PPH
 - 100 RESIDENTIAL (GROUP HOUSING/PLOTTED)**
 - 200 COMMERCIAL**
 - 300 INDUSTRIAL**
 - 320 LIGHT INDUSTRY
 - 330 MEDIUM INDUSTRY
 - 340 HEAVY INDUSTRY
 - 400 TRANSPORT AND COMMUNICATION**
 - 410 RAILWAY STN. YARD, SIDINGS
 - 420 BUS STAND, WORK SHOP, PARKING
 - 450 TELEPHONE EXCHANGE
 - 500 PUBLIC UTILITIES**
 - 510 WATER WORKS
 - 520 DISPOSAL WORKS
 - 530 GRID SUB STATION
 - 600 PUBLIC AND SEMI PUBLIC USE**
 - 610 MINI SECRETARIAT, JUDICIAL COMPLEX, JAIL, POLICE STATION AND OTHER INSTITUTIONS
 - 620 EDUCATIONAL INSTITUTIONS
 - 630 MEDICAL AND HEALTH INSTITUTIONS
 - 640 CULTURAL INSTITUTIONS LIKE THEATRES, OPERA HOUSES ETC. OF NON-COMMERCIAL NATURE
 - 650 DEFENCE LAND
 - 700 OPEN SPACES**
 - 710 SPORTS GROUNDS, STADIUMS, PLAY GROUNDS
 - 720 PARKS
 - 760 WATER BODIES/LAKES
 - 800 AGRICULTURAL ZONE**
 - 810 MARKET GARDEN
 - 820 LAND UNDER AGRICULTURE OPERATION WHERE MO CHANGE OF LAND USE / LICENSE SHALL BE GRANTED
 - 850 FOREST LAND
 - 890 DAIRY FARMING / GAUSHALA
 - 900 SPECIAL ZONE**
 - 1000 NATURAL CONSERVATION ZONE**

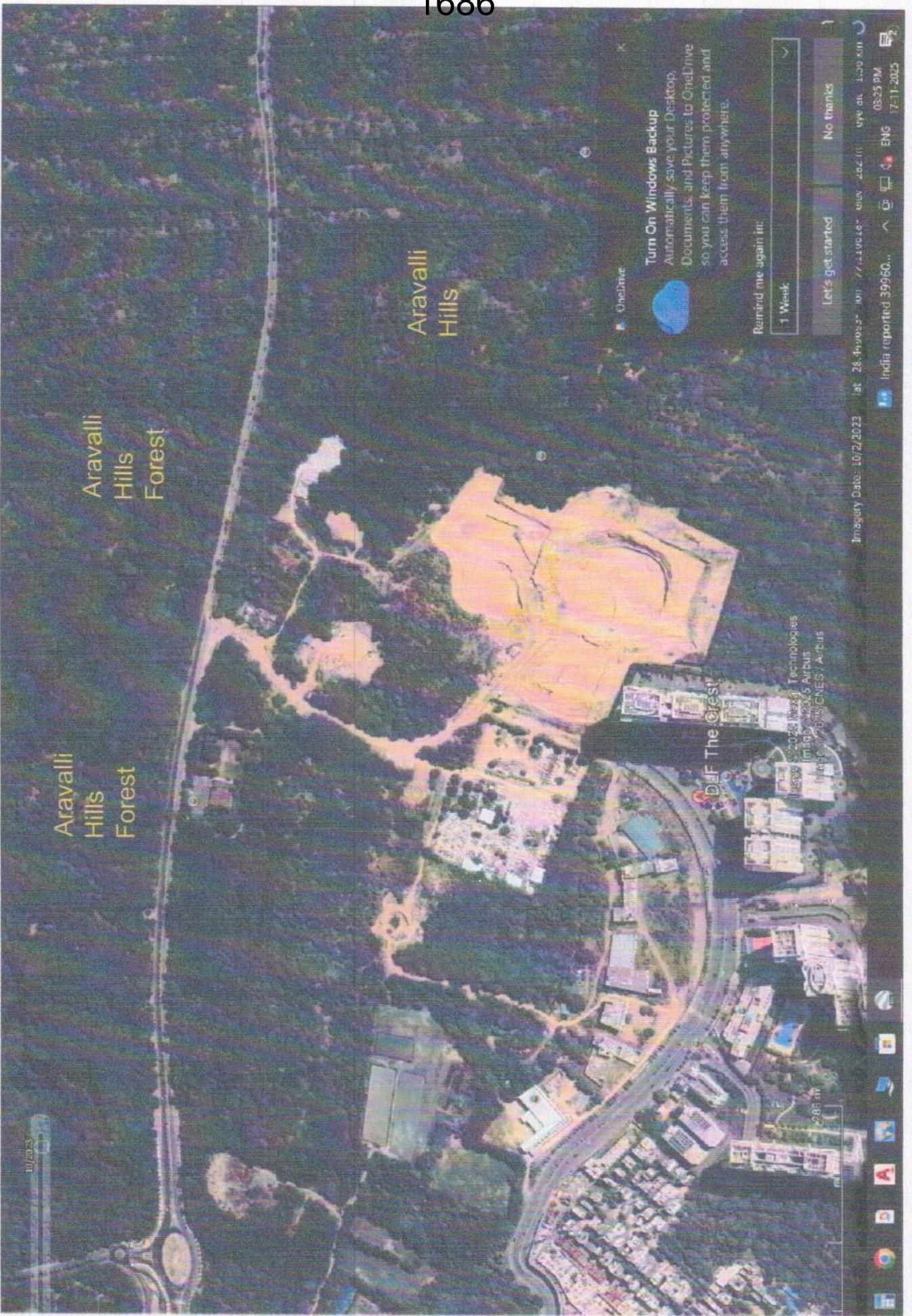
METERS 500 250 0 500 1000 1500 2000 2500 METERS
SCALE: 1:50000
(IN ORIGINAL DRG ONLY)



1685



LAND RESERVATION FOR MAJOR ROADS
LAND RESERVATION



Aravalli Hills Forest

Aravalli Hills Forest

Aravalli Hills

DIF The Crest

Images: 2023 Maxar Technologies
Imagery: 2023 Airbus
Image ID: 2023/CNES / Airbus

Turn On Windows Backup
Automatically save your Desktop, Documents, and Pictures to OneDrive so you can keep them protected and access them from anywhere.

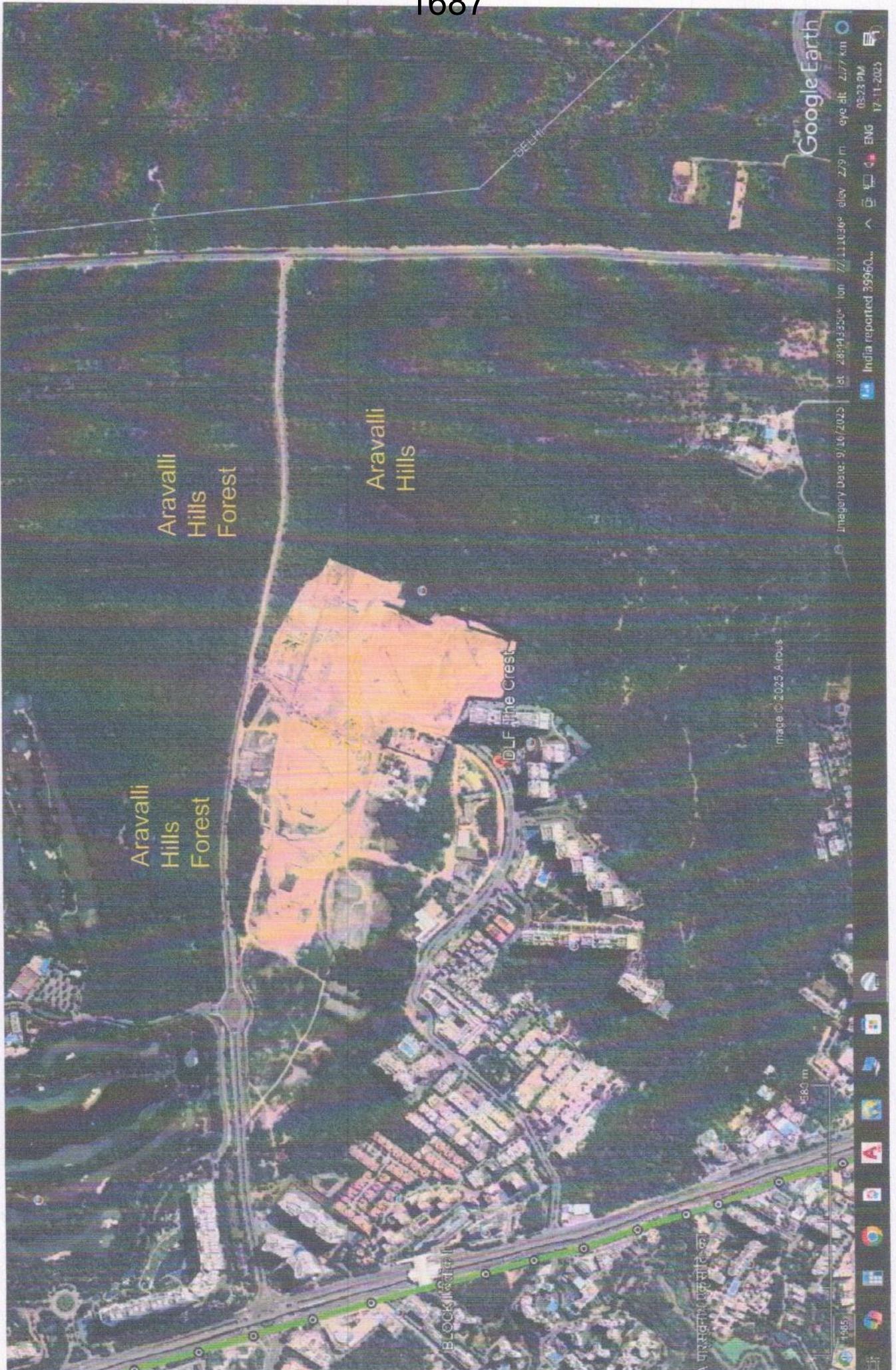
Remind me again in:

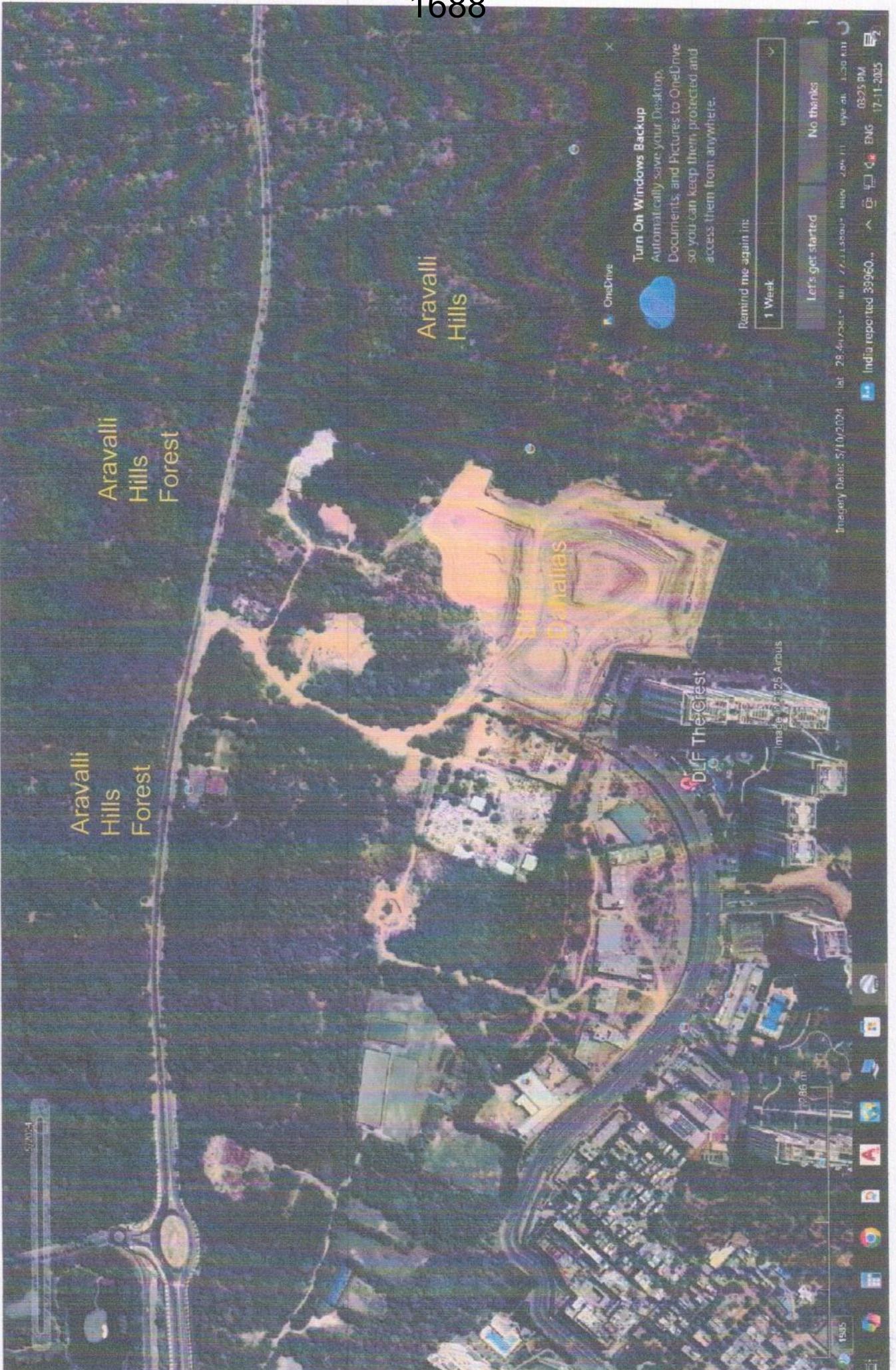
1 Week

Let's get started No thanks

10/2/2023

Imagery Date: 10/2/2023 lat: 28.459055° lon: 77.119018° elev: 262.111 eye alt: 1.50 km
India reported 39960... ENG 08:23 PM 17-11-2025





Aravalli Hills Forest

Aravalli Hills Forest

Aravalli Hills

Aravalli Hills

D'F The Crest

Image of D'F The Crest

Turn On Windows Backup
Automatically save your Desktop, Documents, and Pictures to OneDrive so you can keep them protected and access them from anywhere.

Remind me again in:

1 Week

Let's get started

No thanks

Imagery Date: 5/10/2024

lat 28.447381, lon 77.113594, elev 284 ft, eye at 1,120 ft

India reported 33960...

ENG

ENG

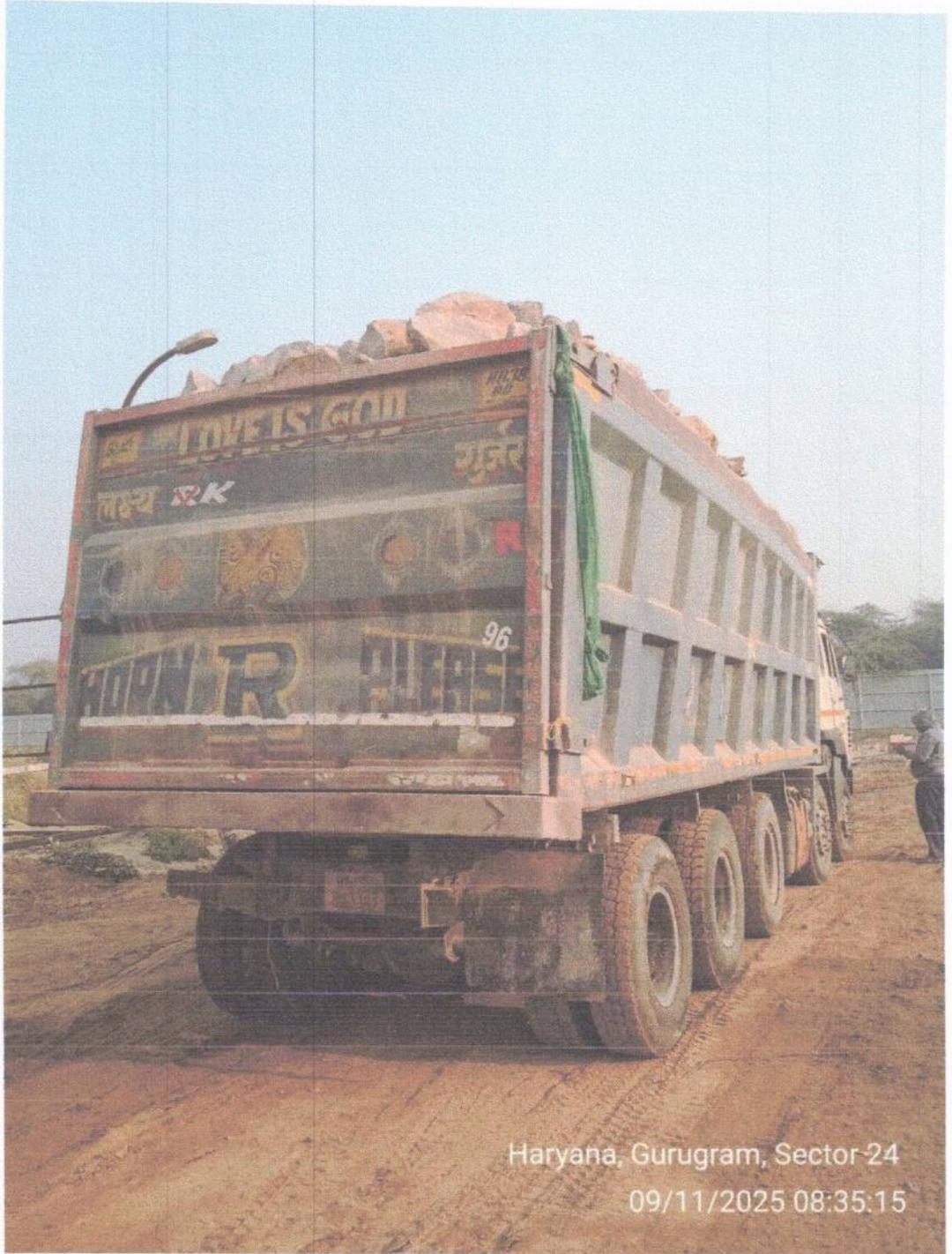
17-11-2025

08:25 PM

17-11-2025

1:50 PM





Haryana, Gurugram, Sector-24

09/11/2025 08:35:15



Haryana, Gurugram, Sector 24

20/07/2025 10:08:05

158

102

RECORD COMPARISON TABLE

ANNEXURE A/6 - CONTRADICTION TABLE - for Limited Purpose only

Parameter	RERA Registration (DLF - R16)	EC-1 (17.08.2022) Annexure R3-2	EC-2 (14.09.2024) Annexure R3-4	CTE-2 (2022)	CTE-2 (2024)	Final Contradiction / Legal Impact
Project Title	"DLF The Dahlias- Group Housing	"Group Housing Zone - 10 DLF-5"	"Crest Expansion Project (DLF -5)"	Zone -10 Housing	Crest- 5 Expansion	No EC exists for Dahlias (R-16)
Land Parcel / Zone	R-16 (Sector 54)	Zone - 10 Land Parcel not known	Crest or Different Project	Zone-10 Land Parcel diferent	Crest	Different parcels = EC legally invalid.
Plot Area	16.489 acres	- 7.57 acres	Crest expansion	As per EC-1	As per EC-2	None match Dahlias Plot area.
Total FAR/Built-up	4,01,100.656 Sqm	2,33,311.998 sqm	Crest FAR	Follows EC-1	Follows EC-2	Mismatch proves Dahlias never appraised
Project Category	Category A (Aravalli + ESZ + > 1.5 lakh sqm)	Category A	Not assessed	Category B	Category B	SEIAA has no jurisdiction - EC must be by MoEF & CC only.
Aravalli Verification	Not done	Not done	No report	Not done	Not done	Mandatory FCA/Aravalli appraisal missing.
Wildlife ESZ Distance	Not done ✓ Yes	No report	No report	xxx	xx visit	NBWL clearance compulsory - missing
Groundwater NOC	No HRWA NOC (Over-exploited block)	Not enclosed	Not enclosed	Not enclosed	Not enclosed	Illegal construction HRWA permission mandatory.
HCPCB site Inspection	No Inspection done	No report filed	No report filed	No report file	No site visit	CTE issued blindly without statutory verification
Relevance to Dahlias?	✓ YES	X No	X No	X No	X No	HSPCB relied of irrelevant non-Dahlias documents

D. Handley